Joint Committee Inspection Report

Submitted in reference to

Hon'ble National Green Tribunal (NGT)
Central Bench, Bhopal
Order dated 15/01/2024.

In the matter of

Original Application No. 06/2024 (CZ)

Ajay Pratap Singh Patel

VS

State of Madhya Pradesh & Ors

Members of the Committee: -

1- **One representative from the collector, Narsinghpur (M.P.)**
2- **One representative from the Central Pollution Control Board, Regional Office (M.P.)**
3- **One representative from the State Pollution Control Board Jabalpur (M.P.)**

GLOSSARY

APCD	Air Pollution Control Device
BMWM	Bio Medical Waste Management
CBWTF	Common Bio-medical Waste Treatment Facility
CEMS	Continuous Emission Monitoring System
CMHO	Chief Medical Health Officer
CPCB	Central Pollution Control Board
NWMP	National Water Monitoring Program
ETP	Effluent Treatment Plant
GPS	Global Positioning System
HCF	Health Care Facility
LSG	Local Self Group
MRF	Material Recovery Facility
MSW	Municipal Solid Waste
NMC	Narsinghpur Municipal Corporation
OCMS	Online Continuous Monitoring System
PLC	Programmable Logic Controller
TSDF	Treatment Storage Disposal Facility

INDEX

S.No.	Particular		Page No.
1.	Joint Committee Inspection report		1-18
2.	Copy of Order of Hon'ble NGT dated 15/01/2024	Annexure-1	19-23
3.	Copy of Nomination of officials from concerning departments	Annexure-2	24-28
4.	Copy of Panchnama of site	Annexure-3	29
5.	Copy of CMHO Letter	Annexure-4	30
6.	Copy of Water Analysis report of the samples drawn at the time of inspection.	Annexure-5	31
7.	Copy of Complete analysis of last 1 year of Satdhara sample point of river Narmada under National water monitoring program (NWMP).	Annexure-6	32
8.	Copy of Hospitals and clinic list bedded and non-bedded.	Annexure-7	33-44
9.	Copy of BMW Annual report 2022-2023	Annexure-8	45-53
10.	Copy of Consent to operation (CTO) of CBWTF from MPPCB	Annexure-9	54-63
11.	Copy of agreement of Municipal council Narsinghpur and MSW waste collecting agency CITADEL	Annexure-10	64
12.	Copy of CMO (Chief Municipal council of Narsinghpur) Letter	Annexure-11	65-66
13.	Copy of Court case done against Narsinghpur municipal council by MPPCB board.	Annexure-12	67-72
14.	Copy of Notices issued to NMC under Water (prevention and Control) Act 1974 by MPPCB	Annexure-13	73-75
15.	Copy of EC imposed by MPPCB in compliance of Hon'ble NGT O.A. 606/2018	Annexure-14	76-78
16.	Copy of Notices issued to all Municipal councils of District Narsinghpur and HCF's for not getting agreement with respective CBWTF for disposal of BMW.	Annexure-15	79-99
17.	Site Visit Photos and google timeline screenshots	Annexure-16	100-105

Date: 29.02.2024

FILED BY
MPPCB

PARUL BHADORIA
Advocate for MPPCB
Ph.No.:(+91)-8085977111;
Email: parul.bhadoria04@gmail.com

JOINT COMMITTEE INSPECTION REPORT

Hon'ble National Green Tribunal, Central Bench, Bhopal had issued the following directions vide order dated 15/01/2024 in the O.A No. 06/2024 (CZ) Ajay Pratap Singh Patel Vs State of Madhya Pradesh & Ors. Has constituted a committee comprising

(i)One representative from the collector, Narsinghpur (M.P.), (ii) One representative from the Central Pollution Control Board, Regional Office (M.P.), (iii) One representative from the state pollution control board.to visit the site and submit the factual and action taken report within six weeks. The background and relevant extract of the order dated 15/01/2024 are furnished below ***(order dated 15/01/2024 is enclosed at Annexure-1)***: -

"3. To examine the compliance of the Biomedical Waste Management Rules,2016 following information's are required: -

i. Number of hospitals in the District, Narsinghpur, M.P. and capacity to generate waste.

ii. Existing facility to dispose and the quantity.

iii. Quantity of disposal of untreated biomedical solid waste.

iv. Availability of the facility for Biomedical waste treatment and its distance from capacity of disposal per day.

4. Action taken by the State PCB and the CMO for non-compliance of biomedical waste management rules. Remedial methods which are required to be taken by the authority concerned and actual action taken.

5. To examine and to report the matter, we constitute the following committee: -

i. One representative from the Collector, Narsinghpur, M.P.

ii. One representative from the Central Pollution Control Board, M.P.

iii. One representative from the State Pollution Control Board, M.P."

In compliance with the above directions given by the Hon'ble NGT(CZ) in O.A. 06/2024 dated 15/01/2024, the committee comprising of following nominated members was constituted.

S.No.	Name of Department	Name of Committee Member
1.	Representative from the Collector, Narsinghpur, M.P.	Shri Manindra Singh Sub Divisional Magistrate
2.	Representative from Central Pollution Control Board, RD Bhopal	Dr. Anoop Chaturvedi Scientist-B
3.	Representative from Madhya Pradesh Pollution Control Board, RO Jabalpur	Shri T.S. Banerjee Scientist

Copy of nomination received from respective department is enclosed at **Annexure-2.**
MPPCB, being the Nodal Agency in this matter, coordinated with all the concerned departments and after preliminary discussion, it was decided to schedule the site visit for 14/02/2024. Accordingly, a letter dated 19/01/2024 and 12/02/2024 (**Annexure-2)** was issued to all the committee members and the applicant Shri Ajay Pratap Singh Patel respectively to intimate the date of site visit. On the day of the visit, all committee members and other stakeholders were present during the said visit.
Therefore, the details of officials and applicant/petitioner present during the site visit to Place of complaint on 14/02/2024 are as follows.

i. Shri Manindra Singh, Sub Divisional Magistrate, Narsinghpur (M.P.)
ii. Dr. Anoop Chaturvedi, Scientist-B, CPCB Regional Directorate, Bhopal (M.P.)
iii. Shri T.S. Banerjee, Scientist, MPPCB Regional Office Jabalpur (M.P.)
iv. Smt. Sakshi Bajpai, CMO, Narsinghpur
v. Rajesh Namdev, Health officer, Municipal council Narsinghpur
vi. Shri Jaikishan Sharma, Sub Engineer, MPPCB RO Jabalpur (M.P.)
vii. Shri Ayeed Parvez, Contract Engineer, MPPCB RO Jabalpur (M.P.)
viii. Shri Sachin Chaturvedi, Citadel Company (MSW collecting agency) Narsinghpur
ix. Ajay Pratap Singh Patel, Applicant/Petitioner

This report is being filed by the joint committee after conducting the field visit on 14/02/2024, looking into the issues raised by the complainant and after due discussions with local stakeholders.

A. Background and specific issues in this matter: -

The complaint and subsequent judgements have highlighted the following concerns: -

Complaint letter petition dated 11/12/2023 with reference to Municipal Council Narsinghpur (M.P.)	
Issues Raised	**Factual Observations against Issues**
1. The applicant has mainly alleged that the entire chemical and biomedical waste is disposed of about 300 to 400 meters away from the **barman river** and same is being accompanying in the main flow in the river Narmada which results many chemical diseases.	The committee has made it abundantly evident that there isn't a river named Barman. The closest location is on the Narmada River's bank and is known as Satdhara and Barman Ghat. This site comes under the jurisdiction of barman Khurd gram panchayat. The committee members visited the Barman located at Narmada River and it was observed that at the agriculture field of Nema farm near Satdhara road behind Sai mandir small quantity of solid waste (5-6) trolly found dumped which is covered by soil. The committee tried to contact the farmland owner to collect the source and reason for dumping, but landowner was not available at that time and caretaker does not know about this dumping. The matrix of the

	dumped waste indicates that it is mostly municipal solid waste generated from the nearby area and may be dumped intentionally for levelling of low laying area. The applicant showed some photograph which was taken by him on 26.11.2023 the photograph provided by the applicant and matrix of earlier dumped MSW indicated that it is mostly plastic waste and majority of them is banned single use plastic i.e. carry bag, Thermocol cups, disposable plastic glass etc. The Google image history of the Nema's field was examined to determine if there was any past violation of the environmental regulations w.r.to MSW. The site appeared to be used for agricultural purposes continuously and no significant accumulation of municipal solid waste (MSW) was detected. Panchnama of the site is enclosed as **Annexure-3**
2. The entire waste is getting absorbed into the Narmada River and causing many diseases, since Narmada River is a symbol of religious and sacred faith, due to which, apart from Narsinghpur district, in other districts too, its water is consumed without any maintenance, and it is very	As mentioned above MSW is being dumped in the agriculture field in month of November 2023 and matrix also indicates it is MSW. Hence the allegations made in the petition regarding dumping of bio-medical waste and because of its water pollution and disease spreading in this area are not in consonance with the facts. However, for further

important that the disposal distance of waste from any river be at least two kilometers. Thus, is mentioned under the Waste Management Provision Act 2005,	confirmation the committee contacted the CMHO of Narsinghpur. He also confirms that vide its letter dated 16.2.2024 there is no such kind of incidence in Satdhara road area related to spreading of disease due to water pollution. The letter issued by the CMHO is enclosed as **Annexure-4** The petitioner also mentioned water pollution and claimed that the river Narmada is getting polluted. To assess the present status of water quality samples of River Narmada up and down stream have been collected and analyzed by MPPCB, laboratory at Jabalpur. The samples were collected at representative locations on a random basis in the visited area. The results of water analysis are enclosed as **Annexure-5.** Based on the analysis values of river Narmada it can be concluded that there is no significant variation in water quality and none of the parameters show any abnormal values. Under National Water Monitoring Program (NWMP), MPPCB collects water sample on monthly basis from Narmada River at Barman Ghat, District Narsinghpur, which is located downstream side of the Satdhara point. The completed analysis report of the Narmada River

	for last 01 year is enclosed as **Annexure-6** as per the above compiled analysis reports, no reportable effect in water quality of River Narmada were observed in last one year.

- **Information required in Point No. 3 under the directions issued by the Hon'ble NGT regarding biomedical waste and its disposal facility are as follow: -**

A. Number of hospitals in the district Narsinghpur, M.P. and Capacity to generate waste.

i. Total no. of Government bedded HCF (health care facility) is 32 and No. of Government non-bedded HCF (health care facility) is 15 and their waste generation is enclosed in **Annexure-7**

ii. Total no. of private bedded HCF (health care facility) is 25 and no. of private non-bedded HCF (health care facility) is 55 and their waste generation is enclosed. **Annexure-7**

B. Existing Facility to dispose and the quantity.

In the Narsinghpur district, there is a CBWTF facility Named M/s Common Bio Medical Waste Treatment Facility Narsinghpur (M.P.), which is situated in Khasra no. 163/2 Village Biner, Tehsil-

Kareli. This disposal plant has been found to be operational, with a capacity of 200 kg/hour for the incinerator, 100 kg/hour for the autoclave, 100 kg/hour for the shredder, and 7.50 KLD ETP. Every day, about 133 Kg of BMW waste is collected and disposed of on the same day.

C. Quantity of Disposal of untreated biomedical solid waste.

As mentioned, above in the Narsinghpur district, there is a CBWTF facility and during the inspection of trenching ground of Narsinghpur Municipal Council located at Sankal road, it was observed that, there is a sufficient facility to collect and store the household bio medical waste. As a result, there is no untreated biomedical solid waste disposal.

D. Availability of the facility for Biomedical waste treatment and its distance from capacity of disposal per day.

In the Narsinghpur district, there is a CBWTF facility Named M/s Common Bio Medical Waste Treatment Facility Narsinghpur (M.P.), which is situated in Khasra no. 163/2 Village Biner, Tehsil-Kareli. The distance of the facility from Narsinghpur city is around 12.60 Km. The operational capacity is 200 kg/hour for the incinerator, 100 kg/hour for the autoclave, 100 kg/hour for the shredder, and 7.50 KLD ETP. The CBWTF facility has two trucks that are used to collect BMW waste from hospitals and clinics.

These vehicles are fitted with GPS tracking systems that are linked to the CPCB monitoring cell's central server.

- **Bio-medical waste management w.r.to waste generation, disposal, adequacy of treatment facility in Narsinghpur area.**

As per MPPCB annual report of BMW 2022 the bio-medical waste generation in Narsinghpur around 133 kg per day (BMW annual report enclosed as **Annexure-8**) and for treatment of the same CBWTF has been installed at village Biner Distt. Kareli. The CBWTF has valid authorisation. The authorisation enclosed as **Annexure-9**. To verify the adequacy of the treatment capacity of plant, the committee visited the treatment facility and found that the CBWTF has installed 200 kg/Hr static incinerator with PLC, conveyor feeding and dry scrubbing system. The facility has also installed 100 kg/Hr shredder, 100 kg/cycle autoclave, 7.5 KLD ETP and separate storage of incinerator ash.

There are 56 Health Care Facilities (HCFs) with a total of 1632 beds that have obtained membership. On average, 120 kg of waste is being collected and treated per day. This amount represents only 3% of the present treatment capacity of installed capacity. This calculation is based on the current waste generation, collection, and bed occupancy in the area, assuming the plant operates 20 hours per day and all the waste is of the yellow category. As the waste is in very less quantity w.r.to installed capacity the plant was operated in morning hours generally for 2-3 hours

it includes temperature rising and cooling time. At the time of visit incinerator not in operation and cooling time was going on.

This indicates that the plant has a significant capacity to handle more waste. Increasing the waste collection could potentially improve the efficiency of the plant's operations. However, it's also important to consider factors such as the types of waste and the specific treatment requirements for each category.

It appears there's a concern about the disposal of plastic waste generated by hospitals. The applicant Sh. Ajay Pratap Singh has observed that sometimes this plastic waste gets mixed with Municipal Solid Waste. This observation is further confirmed by the representative of Common Bio-medical Waste Treatment Facility, who has noticed an absence of plastic waste during the collection of Bio-Medical Waste from Health Care Facilities, particularly from government-owned Community Health Centers and some of the private hospitals also.

This could indicate a need for improved waste segregation practices at the source, especially in government owned CHCs. Proper segregation of waste is crucial for effective waste management and can help ensure that plastic waste is appropriately treated and does not end up in MSW.

As informed by CBWTF representative still 48 HCF mostly non-bedded has not obtained membership of treatment facility hence the possibility of BMW dumping in municipal bins by non-member HCFs may not be

ruled out. It was observed that most of the health care facilities, especially non-bedded, still do not adopt the bar code system for waste tracking, so in this type of situation it very difficult to trace out the source of BMW dumping in municipal bins if any. It is also informed by the CBWTF representative there are 06 Municipal Council in his coverage area and so far, none of them approaching for agreement of household medical waste disposal. It is also pertinent to mention that PHCs and veterinary hospitals of the district do not give the BMW for its safe disposal.

- **Municipal Solid waste management w.r.to waste generation, disposal, adequacy of treatment facility of Narsinghpur Municipal Council.**

  Narsinghpur Municipal Council Profile: - Narsinghpur district, spanning over an area of about 5126 Sqr.km, lies in the south-central part of the state of Madhya Pradesh. There are five tehsils fall under this district namely Narsinghpur, Gotegaon, Gadarwara, Tendukheda & Kareli and the district further divided into six administrative blocks namely Saikheda, Babai Chichhli, Chawarpatha , Kareli, **Narsinghpur** & Gotegaon .

  Narsinghpur Municipal Council covers 14.1 Sq. Kms area and has population of 59800 (As per census 2011). It consists of 28 wards. The quantity of this waste is about 20 MT/Day. Narsinghpur Municipal Council (NMC) has taken various required measures for collection, transportation, partially treatment & disposal of Municipal Solid waste. During the city visit it was observed that MSW accumulated in vacant

plots of colonies and small heaps of waste also observed at prominent locations of city, it indicates still more efforts are required for proper management of MSW. The NMC gave contract to M/s CITDEL for collection of waste from Narsinghpur area which is ultimately sent to Jabalpur for waste to energy plant (Copy of agreement is enclosed as **Annexure-10**. The representative of CITDEL informed the committee that due to the long pendency of the previous bills at NMC level effective management of MSW is being affected.

Allegation related to dumping of BMW along with MSW at this site was mentioned in the petition, it was observed that the medical waste generated from households is being collected by the NMC. For collection of the waste more than 14 door-to-door garbage collection vehicles are available. However, on random basis, few vehicles verified are found equipped with dedicated bins for collection of bio-medical waste however lid of some container found damaged. The vehicles have four bins for collection of wet, dry, biomedical and E-waste.

Household Biomedical waste, such as sanitary napkins and diapers, which pose a grave hazard to the environment, is being collected and stored at MRF facility however for its further disposal NMC not done any agreement with M/s CBWTF, Biner Distt. Kareli which is authorized by MPPCB for collection of medical waste from

Narsinghpur area. The letter issued by NMC on dated 15.2.2024 regarding household collection of BMW is enclosed as **Annexure-11**.

- **Action Taken: -**

1. A court case has already been filed against Municipal council Narsinghpur. Details of Court Case are: -

   Case no- **549/2016** Under Section **15 and 17 of Environmental protection act 1986** and **Municipal Solid waste rules 4 and 7**. **Annexure-12**
2. Notice has been issued for Authorization under Section 25 of the Water (Prevention and Control) Act of 1974. **Annexure-13**
3. EC has been imposed in compliance with Hon'ble **NGT O.A. 606/2018 of Rs.66 lakhs (from July 2020 to December 2020).**

   Annexure-14
4. Notices have been issued to the HCFs (health care Facilities) regarding disposal of BMW waste to the CBWTF facility.

   Annexure-15

- **Conclusion: -**

The committee observed that there is no dumping of Bio-medical waste at Barman near Narmada River however, at the agriculture filed of Shri Nema ji which is approx. 400-meter upside from river some quantity of MSW was dumped in the month of November 2023. The matrix of the MSW indicated that still substantial quantity of banned single use plastic available this may be cause of river pollution.

For treatment of BMW generated in the district CBWTF has been installed however it is being operate only at its 3% capacity and approx. 90% capacity Still remained. This indicates that the plant has a significant capacity to handle more waste. It seems that there is gap between generation and collection because 48 HCFs and 06 municipal corporation not obtaining the membership of the CBWTF for disposal of its Bio-medical waste. This indicates that the plant has a significant capacity to handle more waste.

The spot evidence indicates that neither water borne disease spread nor water quality of river Narmada getting affected in Barman area because of BMW.

As for plastic waste, it's a significant part of solid waste and poses a considerable challenge due to its non-biodegradable nature. However,

more attention and strengthened infrastructure are indeed required to effectively manage solid waste, particularly plastic and biomedical waste.

It's a complex issue that requires the cooperation of government agencies, environmental organizations, and the community. It's also crucial to raise awareness among the public about the importance of proper waste disposal and recycling to avoid such kind of issues raised by the applicant in present case.

Recommendations: -

Based on the monitoring and inspection conducted by Joint Committee on 14th Feb 2024 the following are the recommendations:

1. In compliance of Hon'ble NGT OA no 710/2017 and 360/2018 district environment plan of Narsinghpur has been prepared in 2021, the effective implementation of the same may be ensured by the NMC.
2. The CBWTF inform the name of the HCFs in writing to MPPCB those who are not giving their generated waste, have not obtained the membership and not adopting the bar code system so far.
3. To organize more awareness activity and interaction with member

hospitals in consultation of MPPCB and NMC so that waste could be managed properly at source.

3. NMC may start special drive for elimination of single use plastic

and promote its alternatives.

4. The NMC may further strengthen the waste collection system and ensure its scientific disposal and may review the long pendency of bills related to MSW management.

7. The NMC may promote the concept of MRFs through LSGs as it plays a critical role in promoting a circular economy by creating a market for recycled materials and generating employment for informal sector.

(Shri Manindra Singh)	(Dr. Anoop Chaturvedi)	(T.S. Banerjee)
Sub Divisional Magistrate	Scientist-B	Scientist
Dist.-Narsinghpur	CPCB, Regional directorate Bhopal	M.P. Pollution Control Board Jabalpur

Item No. 02

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 06/2024(CZ)

Ajay Pratap Singh Patel Applicant(s)

Verse

State of Madhya Pradesh & Ors. Respondent(s)

Date of Hearing: **15.01.2024**

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

For Applicant(s): None

For Respondent(s): None

ORDER

1. Issue raised in this application is violation of the Environmental (Protection) Rules, 1986, Bio-Medical Waste Management Rules 2016 as amended by (2nd Amendment Rules, 2019), Solid Waste Management Rules, 2016 and the Water (Prevention and Control of Pollution) Act, 1974 in the District Narsingpur, M.P.

2. It is alleged that entire chemical and biomedical waste collected in the city from different parts in the District Narsingpur, M.P., Sankaracharya ward are directly thrown into the Burman River and it is being flown in the main flow of the River Narmada. It is further contended that the entire waste is getting absorbed into the Narmada River and causing several diseases and polluting the water quality of the river, which is also a source of drinking water in the city.

3. To examine the compliance of the Biomedical Waste Management Rules, 2016 following informations are required:-

i. Number of hospitals in the District, Narsingpur, M.P. and capacity to generate the waste.

ii. Existing facility to dispose and the quantity.

iii. Quantity of disposal of untreated biomedical solid waste.

iv. Availability of the facility for Biomedical waste treatment and its distance with capacity of disposal per day.

4. Action taken by the State PCB and the CMO for non-compliance of biomedical waste management rules. Remedial methods which are required to be taken by the authority concerned and actual action taken.

5. To examine and to report the matter, we constitute the following committee :-

i. One representative from the Collector, Narsingpur, M.P.

ii. One representative from the Central Pollution Control Board, M.P.

iii. One representative from the State Pollution Control Board, M.P.

6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks.

List it on **04th March, 2024.**

Sheo Kumar Singh, JM

Dr. A. Senthil Vel, EM

15th January, 2024
O.A. No. 06/2024 (CZ)
PN

ORIGINAL APPLICATION NO. 06/2024

AJAY PRATAP SINGH PATEL

Vs.

STATE OF MADHYA PRADESH & Ors.

MEMO OF PARTIES

Applicant:

AJAY PRATAP SINGH PATEL
Sankaracharya Ward,
Narsinghpur, M. P.
Mob: 9425042634

Respondent:

1. State of Madhya Pradesh through District Magistrate, Narsinghpur, M.P.
2. Commissioner, Municipal Corporation, Narsinghpur, M.P.
3. Member Secretary, MPPCB

2

ORIGINAL APPLICATION NO. 06/2024

AJAY PRATAP SINGH PATEL

Vs.

STATE OF MADHYA PRADESH & Ors.

Brief of the Complain	Remarks
The complainant has stated that he is resident of Shankaracharya Ward, District Narsinghpur. There is a provision by the District Narsinghpur Municipal Council to dispose of the entire chemical and Bio medical waste collected in the city separately from the city, but the entire waste is disposed of about 300 to 400 meters away from the Barman River and the same is being accompanying in the main flow in the river Narmada. The entire waste is getting absorbed into the Narmada River and causing many diseases, since Narmada River is a symbol of religious and sacred faith, due to which, apart from Narsinghpur district, in other districts too, its water is consumed without any maintenance, and it is very important that the disposal distance of waste from any river be at least two kilometers. Thus is mentioned under the Waste Management Provision Act 2005, since the manner in which the waste is being thrown in the open space by the Municipal Council Narsinghpur it will get mixed with Narmada water and become a source of many chemical diseases. The efforts are being made in the public interest by the honorable courts and authorities and the government by making strict rules for the purpose of saving the Narmada River and centralizing clean water in the rivers under the Swachh Bharat Abhiyan, so that proper care can be taken on health and medicine. Contrary to all the efforts of Government, the Municipal Council Narsinghpur ignoring all the directions which is matter of serious concern. The complainant has requested to take suitable action against the Municipal Council Narsinghpur and to direct them for taking suitable action to prevent serious diseases in future.	- Violation of Environment protection Act - Water Pollution - Bio- Medical Waste/ Chemical waste - Municipal Solid Waste

प्रति,

श्रीमान निदेशक/रजिस्ट्रार महोदय जी
राष्ट्रीय हरित न्यायाधिकरण प्राधिकरण
भोपाल म0प्र0।

विषय :– नर्मदा नदी के मुख्य मार्ग सतधारा, बरमान जिला नरसिहंपुर में शासकीय अपशिष्ट (चिकित्सीय एवं अन्य अपशिष्ट,रासायनिक एवं उर्वरक पदार्थो) का विनिष्टीकरण स्थल की शिकायत बावत्।

महोदय जी,

नम्र निवेदन है कि मैं अजय प्रताप सिंह पटैल आ0 स्व0 छतरसिंह पटैल निवासी शंकराचार्य वार्ड, नरसिंहपुर हूं जिला नरसिहपुर नगरपालिका परिषद् के द्वारा शहर में एकत्र सम्पूर्ण रासांसयनिक चिकित्सीय उर्वरक अवशिष्ट को शहर से पृथक विनिष्ट करने का प्रावधान है, किंतु सम्पूर्ण कचरे को मां नर्मदा के मुख्य स्थल सत्धारा बरमान नदी से लगभग 300–से 400 मी0 दूर फेंका जा रहा है, एवं संपूर्ण कचरा नर्मदा नदी में समाहित होकर अनेको रोगजनित बीमारियां उत्पन्न कर रहा है, चूंकि मां नर्मदा नदी धार्मिक एवं पावन आस्था का प्रतीक है, जिससे नरसिंहपुर जिले के अलावा अन्य जिलों में भी इसका जल का उपभोग बिना किसी संधारण के किया जाता है, व किसी भी नदी से कचरे का विनिष्टीकरण दूरी कम से कम दो कि0मी0 होना अति आवश्यक होता है, ऐसा कचरा प्रबंधन प्रावधान अधिनियम 2005 के अंतर्गत वर्णित है, चूंकि जिस तरह से कचरे का खुले स्थल पर नगरपालिका परिषद् नरसिंहपुर के द्वारा फेंका जा रहा है, वह भविष्य में नर्मदा जल के साथ समाहित होकर अनेकों रासायनिक बीमारियों का द्योतक बन जावेगा।

जिस प्रकार माननीय न्यायालय एवं प्राधिकरण व शासन के द्वारा नर्मदा नदी को बचाने संबंधी व स्वच्छ भारत अभियान के अंतर्गत नदियों में स्वच्छ जल का केन्द्रीयकरण का उद्देश्य शासन के द्वारा कठोर नियम बनाकर लोकहित मे प्रयास किये जा रहे है, जिससे कि स्वास्थ्य व चिकित्सा पर उचित ध्यान दिया जा सकें इसके विपरीत सभी नियमों की अनदेखी करते हुये नगरपालिका परिषद् नरसिंहपुर के द्वारा यह कृत्य अत्यंत ही चिंता का विषय है।

Public complaint by 12-12-23

अतः माननीय महोदय से विनम्र प्रार्थना है कि अतिशीघ्र उक्त विषय पर संज्ञान लेते हुये न्यायोचित कार्यवाही करते हुये कठोर दंड के साथ नगरपालिका परिषद् नरसिंहपुर को दंडित करने की लोकहित में कृपा करें व भविष्य में गंभीर बीमारियों से बचाव हेतु व जनहानि को दृष्टिगत रखते हुये उचित कार्यवाही करने की न्यायहित में शीघ्र अतिशीघ्र कृपा करें।

दिनांक
नरसिंहपुर
11/12/2023

NGT, CZB, BHOPAL
Receipt No. : 1034
Date : 13-12-23

प्रार्थी
9425042634

संलग्न
① फोटो 3 प्रति
② C.D. 1 प्रति

क्षेत्रीय निदेशालय (मध्य), भोपाल

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.- 06/2024(CZ)/ 2022

दिनाँकः 25 जनवरी , 2024

Most urgent
NGT Case

प्रति,

सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी
भोपाल – 462016

विषयः NGT OA No. 06/2024(CZ) "Ajay Pratap Singh Patel Vs. State of Madhya Pradesh & Ors." में अधिकारी के नामांकन बाबत ।

संदर्भः माननीय एन.जी.टी. द्वारा पारित आदेश दिनांकः 15/01/2024

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांकः 15/01/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें । विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें कलेक्टर- नरसिंगपुर, केंद्रीय प्रदूषण नियंत्रण बोर्ड तथा मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं ।

आदेश के अनुसार उक्त समिति द्वारा Factual & Action Taken Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा ।

उक्त कार्य हेतु इस कार्यालय से डॉ. अनूप चतुर्वेदी, वैज्ञानिक 'ख' (मोबाइल नं.- 09424439755, ईमेल- anoop.cpcb@nic.in) को नामित किया गया है । अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें ताकि निरीक्षण प्रतिवेदन माननीय एन.जी.टी. के समक्ष निर्धारित समयावधि में प्रस्तुत किया जा सके ।

भवदीय,

(पी. जगन)
क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपिः

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली – की ओर कृपया सूचनार्थ ।
2. क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बो., जबलपुर } की ओर कृपया सूचनार्थ एवं
3. डॉ. अनूप चतुर्वेदी, 'ख' के.प्र.नि.बो., भोपाल } आवश्यक कार्यवाही हेतु ।

क्षेत्रीय निदेशक

A2

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com

LiFE Lifestyle for Environment

क्रमांक 263 /विधि/ NGT (CZ) /प्रनिबो/2024 भोपाल,दिनांक 19 JAN. 2024

प्रति

1. कलेक्टर,
   कलेक्टर कार्यालय
   नरसिंहपुर (म.प्र.)

2. क्षेत्रीय निर्देशक
   क्षेत्रीय निर्देशालय (मध्य)
   केन्द्रीय प्रदूषण नियंत्रण
   बोर्ड, परिवेश भवन, पर्यावरण परिसर,
   ई- 5 अरेरा कॉलोनी भोपाल।

विषय :- माननीय एनजीटी प्रिसिंपल बेंच नई दिल्ली, द्वारा प्रकरण ओ.ए 06/2024 (CZ) **(अजय प्रताप सिंह पटेल विरूद्ध मध्यप्रदेश शासन व अन्य)** के अन्तर्गत पारित आदेश दिनांक 15.01.2024 के अनुपालन बावत।

उपरोक्त विषयान्तर्गत कृपया माननीय एनजीटी द्वारा प्रकरण ओ.ए 06/2024 (CZ) **(अजय प्रताप सिंन पटेल विरूद्ध मध्यप्रदेश शासन व अन्य)** के अन्तर्गत पारित आदेश दिनांक 15.01.2024 (संलग्न) का अवलोकन करे, पारित आदेश के मुख्य अंश निम्नानुसार है :-

3. *To examine the compliance of the Biomedical Waste Management Rules, 2016 following informations are required:-*
   i. Number of hospitals in the District, Narsingpur, M.P. and capacity to generate the waste.
   ii. Existing facility to dispose and the quantity.
   iii. Quantity of disposal of untreated biomedical solid waste
   iv. Availability of the facility for Biomedical waste treatment and its distance with capacity of disposal per day.
4. ***Action taken by the State PCB and the CMO for non-compliance of biomedical waste management rules.*** *Remedial methods which are required to be taken by the authority concerned and actual action taken.*
5. *To examine and to report the matter, we constitute the following committee :-*
   i. One representative from the Collector, Narsingpur, M.P.
   ii. One representative from the Central Pollution Control Board, M.P.
   iii. One representative from the State Pollution Control Board, M.P.
6. *The Committee is directed to visit the place and* ***submit the factual and action taken report within six weeks.***

List it on 04th March, 2024.

उक्त पारित आदेश दिनांक 15.01.2024 के परिपालन में माननीय अधिकरण द्वारा संयुक्त कमेटी का गठन कर कमेटी कों छः सप्ताह में रिपोर्ट प्रस्तुत किये जाने के निर्देश है। उक्त के परिपालन में निर्धारित समय सीमा में रिपोर्ट प्रस्तुत किये जाने का अनुरोध है।

संलग्न :- उपरोक्तानुसार

(चन्द्र मोहन ठकुर)
आई.ए.एस
सदस्य सचिव

Badg

1595 | Legal - NGT

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com

प्रतिलिपि :-

1 निज सचिव, प्रमुख सचिव, मध्यप्रदेश शासन, पर्यावरण विभाग, वल्लभ भवन, भोपाल की ओर सूचनार्थ।

2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड, जबलपुर (मो. 9425134338) को प्रभारी अधिकारी नियुक्त किया गया है। आपको निर्देशित किया जाता है कि माननीय एनजीटी द्वारा दिये गये आदेशानुसार बोर्ड की ओर से समय-सीमा में रिपोर्ट प्रस्तुत किया जाना सुनिश्चित करे।

A-2

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, नरसिंहपुर

नरसिंह भवन, नरसिंहपुर 487001, फोन # 07792 230900
Email- dmnarsinghpur@nic.in, website:- www.narsinghpur.nic.in

क्रमांक/ 223 /प्र.अ.कले/2024 नरसिंहपुर दिनांक 29/01/2024

--:::आदेश:::--

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेन्ट्रल जोन, भोपाल के मूल आवेदन क्रमांक 06/2024, अजय प्रताप सिंह पटैल विरूद्ध मध्यप्रदेश शासन, में पारित आदेश दिनांक 15/01/2024 में नरसिंहपुर जिला अन्तर्गत शंकराचार्य वार्ड में कैमिकल एवं बायोमेडिकल कचरा नर्मदा नदी में प्रवाहित करने पर Biomedical waste Management Rules 2016 के पालन की समीक्षा किय जाने हेतु समिति का गठन किया गया है। उक्त समिति में कलेक्टर, नरसिंहपुर के प्रतिनिधि हेतु श्री मनिन्द्र सिंह, अनुविभागीय अधिकारी(रा.), नरसिंहपुर, मो.नं. 9425832344 को अधिकृत किया जाता है।

अनुविभागीय अधिकारी(रा.), नरसिंहपुर माननीय एन.जी.टी के निर्देशानुसार कार्यवाही संपादित कर कृत कार्यवाही से इस कार्यालय को अवगत करायेंगे।

कलेक्टर
जिला नरसिंहपुर

प्र.क्र./ 224 /प्र.अ.कले./2024 नरसिंहपुर दिनांक 29 /01/2024

प्रतिलिपी-

1- कलेक्टर महो.(स्टेनो शाखा), नरसिंहपुर की ओर सूचनार्थ।
2- राज्य प्रबंधक, राज्य प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
3- श्री मनिन्द्र सिंह, अनुविभागीय अधिकारी(रा.), नरसिंहपुर, की ओर पालनार्थ।
4- क्षत्रीय प्रबंधक, प्रदूषण नियंत्रण बोर्ड, जबलपुर की ओर सूचनार्थ।

कलेक्टर
जिला नरसिंहपुर

A-2

क्षेत्रीय कार्यालय,
म.प्र. प्रदूषण नियंत्रण बोर्ड,

स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002
Phone & Fax-0761-4042780 E-Mail romppcbjbp@rediffmail.com

क्रमांक–2783 /क्षे.का/प्रनिबो/2024, जबलपुर, दिनांक–12/2/24

प्रति,

श्री अजय प्रताप सिंह पटेल,
आत्मज स्व.श्री छतरसिंह पटेल
शंकराचार्य वार्ड नरसिंहपुर
जिला नरसिंहपुर (म0प्र0)

विषय :– नर्मदा नदी के मुख्य मार्ग सतधारा, वरमान जिला नरसिंहपुर में शासकीय अपशिष्ट (चिकित्सय एवं अन्य अपशिष्ट, रासायनिक एवं उर्वरक पदार्थो) का विनष्टीकरण स्थल की शिकायत बाबत।

संदर्भ :– कार्यालय में प्राप्त आपका आवेदन प्राप्ति दिनांक 13/12/2023

––00––

उपरोक्त विषयांतर्गत संदर्भित पत्र के परिप्रेक्ष्य लेख है, कि माननीय एन0जी0टी0 में प्रचलित प्रकरण कमांक ओ0ए0 08/2024 (CZ) के अंतर्गत नर्मदा नदी के मुख्य मार्ग सतधारा, वरमान जिला नरसिंहपुर में शासकीय अपशिष्ट (चिकित्सीय एवं अन्य अपशिष्ट, रासायनिक एवं उर्वरक पदार्थो) का विनष्टीकरण स्थल की शिकायत की जाँच हेतु दिनांक 14/02/2024 को गठित टीम द्वारा निरीक्षण किया जाना। अतः निरीक्षण दौरान आप उक्त स्थल पर आवश्यक रूप से उपस्थित होने का कष्ट करें।

(क्षेत्रीय अधिकारी)
म0प्र0प्रदूषण नियंत्रण बोर्ड जबलपुर

D/All Emp. TSBS

पंचनामा

आज दिनांक 14/02/2024 को, माननीय हरित न्यायालय में प्रचलित प्रकरण ओ०ए० 06/2024 में पारित आदेश द्वारा गठित तीन सदस्य समिति द्वारा प्रकरण में उल्लेखित स्थलों का निरीक्षण किया गया। जिसमें नेमा जी का फार्म, साईं मंदिर के पीछे सतधारा रोड़ में आंशिक मात्रा में ठोस नगरीय अपशिष्ट डंप पाया गया यद्यपि यह डंप किसने किया है यह ज्ञात नहीं हो पाया।

समीती द्वारा CBWTF का भी निरीक्षण कर संयंत्र की क्षमता संबंधित प्राप्त की तथा नगर पालिका परिषद नरसिंहपुर का ट्रेंचिंग ग्राउंड, सेलल रोड स्थित का निरीक्षण कर SMW संग्रहण की व्यवस्था देखी गई, सतधारा ब्रिज स्थित नर्मदा नदी की upstream एवं downstream के जल नमूने को एकत्रित किये गये।

गवाह

CPCB 14.2.24

TS Bamniya
MPPCB Jabalpur

14/2/2024
MPPCB, JBP/RO
Jabalpur Sub Reg.
14.02.2024

①

②

③

④ Sachin Chaturvedi
(Sachin Chaturvedi)
Citadel SWM
Project Jabalpur
Pvt Ltd.

कार्यालय मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी (आई.डी.एस.पी.)
जिला - नरसिंहपुर म.प्र.

पत्र क्रं./आई.डी.एस.पी./ 2024/1144 नरसिंहपुर, दिनांक- 16/02/2024

प्रति,

क्षेत्रीय अधिकारी
म०प्र० प्रदूषण नियंत्रण बोर्ड
जिला जबलपुर (म०प्र०)

विषय– माननीय राष्ट्रीय हरित अधिकरण में प्रचालित प्रकरण कमांक 06/2024 में दिये गये दिशा निर्देश दिनांक 15/01/2024 के संदर्भ में।

उपरोक्त विषयांतर्गत लेख हैए कि माननीय राष्ट्रीय हरित अधिकरण में प्रचालित प्रकरण कमाक 6ध्2024 में पारित दिशा निर्देश दिनांक 15/01/2024 के संदर्भ में नर्मदा नदी सतधारा रोड ब्रिज के समीप रहवासी क्षेत्र में जल पीने या उपयोग करने से बीमारी (Water base disease) के कोई केस अभी तक हॉस्पिटल रिकार्ड में दर्ज नही हुआ हैए न ही संज्ञान में आया है।

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी,
जिला नरसिंहपुर, म.प्र.

पृ.पत्र क्रं./आई.डी.एस.पी./ 2024/1145 **नरसिंहपुर, दिनांक-** 16/02/2024

प्रतिलिपि–

1. मिशन संचालक, राष्ट्रीय स्वास्थ्य मिशन, म.प्र. भोपाल की ओर सादर सूचनार्थ।
2. कलेक्टर महोदया नरसिंहपुर की ओर सादर सूचनार्थ प्रेषित।

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी,
जिला नरसिंहपुर, म.प्र.

Scanned with OKEN Scanner

REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD
Plot No. : 455, 456,, Vijaynagar, Jabalpur (M.P.)
LIQUID SAMPLE ANALYSIS REPORT

Fax & Ph. 5042780

Sample from :- River Narmada at Narsinghpur

Sample Details :- 1) U/S Satdhara Bridge 2) D/S Satdhara Bridge

Date of Collection :- 14/02/2024
Date of Receipt :- 14/02/2024
Date of Analysis :- 21/02/2024
Analysis Done By :- Mrs. Amiya Ekka

Analysis No. 87-88/224

Bill No. Dt.

Sample collected by :- T S Banerjee

SNO	Parameters	Unit	Result I	Result II	Result III	Result IV
	A – PHYSICAL PARAMETERS					
1.	Temperature	^0C				
2.	Turbidity	N.T.U.	1.2	1.3		
3.	Colour	-	Colourless	Colourless		
4.	Odour	-				
5.	Specific Conductivity	µmho/cm	287	291		
	B - CHEMICAL PARAMETERS					
6.	pH	-	7.40	7.48		
7.	Total Alkalinity	mg / l	52.0	54		
8.	Total Hardness (as $CaCO_3$)	mg / l	104.0	106		
9.	Calcium Hardness (as $CaCO_3$)	mg / l	94.0	88		
10.	Magnesium Hardness (as $CaCO_3$)	mg / l	10	18		
11.	Chloride	mg / l	26.73	25.74		
12.	Total Solids	mg / l	294	293		
13.	Dissolved Solids	mg / l	264	261		
14.	Suspended Solids	mg / l	30	32		
15.	Ammonical Nitrogen (as N)	mg / l	0.12	0.13		
16.	Nitrite Nitrogen (as NO_2)	mg / l	0.18	0.16		
17.	Nitrate Nitrogen (NH_3)	mg / l	0.21	0.24		
18.	Total Kjeldahl Nitrogen (as N)	mg / l	-	-		
19.	Fluoride	mg / l	-	-		
20.	Dissolved Oxygen	mg / l	8.2	8.1		
21.	B.O.D. (3 days, 27 ^0C)	mg / l	1.6	1.3		
22.	C.O.D.	mg / l	11.0	13.0		
23.	Sulphate (as SO_4)	mg / l	3.7	3.8		
24.	Phosphate (as PO_4)	MPN/ 100 ml	0.06	0.07		
25.	Lead (Pb)	mg / l	-	-		
26.	Chromium (Cr)	mg / l	-	-		
27.	Copper (Cu)	mg / l	-	-		
28.	Zinc (Zn)	mg / l	-	-		
29.	Iron (Fe)	mg / l	-	-		
30.	Nickel (Ni)	mg / l	-	-		
31.	Calcium	mg / l	37.6	35.2		
32	Magnesium	mg / l	2.4	4.3		
33	Total Coliform	MPN/100ml	32	33		
34	Feacal Coliform	MPN/100ml	1.8	1.8		
35	Sodium	mg / l	5	6		
36	Potassium	mg / l	1	1		

INDICATION : * PARAMETER DOES NOT CONFIRM TO :-
1. Standard prescribed by M.P.P.C.B.in M.P.Gazette notification, dated 25/03/1988
2. IS: 10500-1991 (Specification for Drinking Water)
3. Standard prescribed in Bio-Medical Waste (Management & Handling) Rules 1988

GENERAL MARKS:- BDL- Below Detectable Limit

NOTE: - No statutory liability accepted for samples not collected by M.P.P.C.B.

Analyst

Labincharge

A6

MADHYA PRADESH POLLUTION CONTROL BOARD, JABALPUR.

Water Quality during Year - 2023-2024

Natural Water Resource : River Narmada at Barmanmainghat,Narsingpur

Description of Sampling Station: Near Mainghat

S.No.	Characteristic	Unit	April	May	June	July	Aug.	Sept.	Oct.	Nov.	Dec.	Jan.	Feb	Marc	Av.	Maxi.	Mini.
1	Date of Sampling		1/4/2023	4/5/2023	5/6/2023	5/7/2023	18/08/2023	5/9/2023	4/10/2023	1/11/2023	18/12/2023	10/1/2024	1/2/2024		-	-	-
2	Appearance														-	-	-
3	Temperature	oC	22.5	23.6	24.6	24	24.1	24.6	23	22.3	21.9	19.2	21.7		-	-	-
4	Turbidity	NTU	2	1	3	3	4	1.4	6	0.8	2	3	3		2.6545	6	0.8
5	Colour	PCS	colourles	colourles	colourles	colourles	muddy	colourles	colourless	colourles	colourles	colourless	colourles		-	-	-
6	Odour	T. No													-	-	-
7	pH	pH Unit	7.3	7.83	7.3	7.4	7.78	7.61	7.74	7.7	7.54	7.74	7.81		7.61	7.83	7.3
8	Sp. Conductivity	µMhos/cm.	250	253	250	290	296	293	616	282	655	629	332		376.91	655	250
9	T. Solids	mg/l	210	261	210	240	293	295	511	217	522	529	372		332.73	529	210
10	D. Solids	mg/l	130	227	150	160	251	265	423	188	456	463	306		274.45	463	130
11	S. Solids	mg/l	80	34	60	80	42	30	88	29	66	66	66		58.273	88	29
12	Amm. Nitrogen	mg/l	0.54	BDL	0.54	0.56	BDL	0.26	1.1	0.17	1.44	1.1	0.8		0.7233	1.44	0.17
13	Nitrite Nitrogen	mg/l	0.48	BDL	0.48	0.48	0.16	0.24	1.1	0.18	1.1	2.1	0.15		0.647	2.1	0.15
14	Nitrate Nitrogen	mg/l	0.29	0.14	0.29	0.29	0.5	0.31	1.34	0.26	1.4	1.44	1.4		0.70	1.44	0.14
15	Phosphate (PO_4)	mg/l	0.54	0.05	0.54	0.54	BDL	0.07	0.2	0.06	0.18	0.2	0.057		0.24	0.54	0.05
16	Chloride	mg/l	19.98	9	19.98	17	8	12.8	93	1089	63	29	22.49		125.75	1089.00	8
17	Sulphate (SO_4)	mg/l	6	2.6	6	6	3	5	12	2.8	10	12	4.4		6.3455	12.00	2.6
18	T. Alkalinity	mg/l	60	16	40	30	12	14	38	34	36	28	44		32	60	12
19	T. Hardness	mg/l	80	126	80	80	96	150	142	134	136	124	108		114.18	150	80
20	Calciuml Iardness	mg/l	60	98	60	60	72	98	110	80	106	94	70		82.545	110	60
21	Magnesium H.	mg/l	20	28	20	20	24	52	32	54	30	30	38		31.636	54	20
22	D. Oxygen	mg/l	7.6	7	7.6	7.4	7.7	7.3	7.2	7.7	7	7.1	7.5		7.3727	7.7	7
23	B.O.D.	mg/l	1.6	1.5	1.6	1.9	1.3	1.4	2.2	1.4	2	1.6	1.6		1.6455	2.2	1.3
24	C.O.D.	mg/l	24	15	24	32	10	14	16	13	12	8	8		16	32	8
25	Sodium	mg/l	6	8	6	6	6	8	10	10	10	8	14		8.3636	14	6
26	Potassium	mg/l	3	1	3	3	1	2	3	2	3	2	4		2.4545	4	1
27	T. Coliform	MPN/100	17	31	17	17	43	40	40	33	10	24	39		28.273	43	10
28	F. Coliform	MPN/100	1.8	1.8	1.8	1.8	1.8	0.07	3	1.8	2	3	10		2.6245	10	0.07
29	T.K.N.	mg/l	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA		-	-	-
	CATEGORY		A	A	A	A	A	A	B	A	A	A	A				

Classification of River water based on IS - 2296 - 1982

ANNEXURE-

Information of institutions covered under BMW Rules
Regional Office M.P. Pollution Control Board Jabalpur

Name of District : Narsinghpur

Status up to date 31/01/2024

S.No.	Total No. of Pvt. Beded HCF	Total BMW Waste Generated Approx KG./Day	Total No. of non bedded pvt. HCF	Total BMW Waste Generated Approx KG./Day	Remark
1	25	176.853	55	3.877	-

Information of institutions covered under BMW Rules

Regional Office M.P. Pollution Control Board Jabalpur

Name of District : Narsinghpur

Status up to date 31/01/2024

		Information of Private Institutions							
Sr. No.	Name and address of Bedded hospitals and nursing homes (Bedded)	Number of beds	Air /water consent, BMW authorization status	Category wise Generation of Biomedical waste (Kg/day)					Quantity of treated/disposed BMW (Kg/day)
				Yellow	Red	Blue	White	Total	
1.	Paradkar Hospital & Research Center. Khairinaka Narsingpur	100	B/A/W 09/05/2024 H-09-05-2026	2	5	0.66	1.66	9.32	9.32
2.	Sahu Hospital, Itwara Bazar Narsingpur	100	B/A/W/H 30/09/2023	3.33	4.66	3	0.33	11.32	11.32
3.	Savitri Nursing home, Subhash Ward, Gadarwara, Narsingpur	11	B/A/W/H 19/07/2023	0.53	3.33	0	0.1	3.96	3.96
4.	Shankaracharya Netralaya Swami Swarpoopand Saraswati Cheratable Trust, Mawai Jhoteshwar Shridham, Gotegan Narsingpur	100	B/A/W/H 24/06/2028	0.23	0.16	0	0.06	0.99	0.99
5.	Jagdish Hospital, Near Utkrasth School Sastri Ward Narsingpur	20	B/A/W/H 01/01/2025	12.0	19.0	15.0	8.0	54.0	54.0
6.	Ashish Hospital, Kareli Narsingpur	10	B/A/W/H 04/11/2024	10.0	25.0	15.0	1.0	51.0	51.0
7.	Neekhra Hospital In front of P.G. Collage Narsingpur	20	B/A/W/H 20/07/2028	1.60	0.60	1.0	0.13	3.33	3.33
8.	Dr. G.C. Dubey, Itwari Bazar Kandeli Narsingpur	10	B/A/W 23/07/2024	0.26	0.4	0.16	0.1	0.92	0.92
9.	Ashli Hospital, Subh Nagar Behind Bus Stand Narsingpur	15	B/A/W 05/08/2024	0.46	0.33	0.4	0.06	1.25	1.25
10.	Agrawal Hosoital P.H.No 17/41 Narsinghpur	40	B/A/W/H 16/05/2027	3.66	2.66	0.83	0.66	7.81	7.81
11.	Timarniwala Nursing Home Gadarwara Narsinghpur	05	B/A/W 19/07/2027	0.33	0.5	0.26	0.16	1.25	1.25
12.	Radha Krishna Nursing Hospital, Civil Line Nursingpur	25	B/A/W/H 31/03/2028	0.33	0.5	0.26	0.16	1.25	1.25
13.	Chouhan Memorial Hospital Civil Line Narsingpur	20	B/A/W/H 31/03/2028	0.33	0.5	0.26	0.16	1.25	1.25

14.	Kamayani Meterniti And Nursing Home Opposite Digree Collage Narsingpur	18	B/A/W 30/06/2028	1.2	0.5	1.33	0.1	3.13	3.13
15.	Jeevan Jyoti NTPC Hospital, Gadarwara	25	B/A/W 31/03/2026	0.059	0.06	0.01	0.05	0.179	0.179
16.	Rewashree Nursing Home Sadar Narsinghpur	100	B/A/W/H 31/03/2028	0.33	3.33	2.0	0.16	3.822	3.822
17.	Ashish Hospital Kandeli Narisngpur	15	B/A/W/H 31/03/2025	1.0	1.5	0.8	0.5	3.8	3.8
18.	Shridham Hospital, Barght Singh Ward Gotegaon	100	B/A/W/H 30/06/2027	1.8	5	0	0.1	6.9	6.9
19.	Jyoti Hospital, Near Shakkar Nadi Bridge Niranjan Ward, Gadarwara, Distt. Narsinghpur	10	B/A/W 31/08/2027	0.33	0.5	0.26	0.16	1.25	1.25
20.	Champa Deep Eye Hospital Opp. Govt Hos. Gadarwara	05	B/A/W 17/04/2028	0.33	0.5	0.26	0.16	1.25	1.25
21.	Anjani Hospital चिचोली	30	CTE	-	-	-	-	-	-
22.	Laxmi Naryan Hospital हिरोडा बसपार रोड	70	B/A/W/H 30/04/2023	0.33	3.33	2.0	0.16	3.822	3.822
23.	Chukse Hospital कुरेठा पार नरसिंहपुर	40	AWB 31/10/26 H – 31/12/27	1.0	1.5	0.8	0.5	3.8	3.8
24.	Agrawal Hospital कुरेठा पार नरसिंहपुर	100	CTE	-	-	-	-	-	-
25.	Sai Aparnam Hospital हरिशन रोड गाडरवारा नरसिंहपुर	03	B/A/W 30/11/2027	0.33	0.5	0.26	0.16	1.25	1.25

Information of institutions covered under BMW Rules
Regional Office M.P. Pollution Control Board Jabalpur

Name of District : Narsinghpur

Status up to date 31/01/2024

Sr. No.	Name and address of Bedded hospitals and nursing homes (Bedded)	Information of Clinic & Pathology							
		Number of beds	Air /water consent, BMW authorization status	Category wise Generation of Biomedical waste (Kg/day)					Quantity of treated/disposed BMW (Kg/day)
				Yellow	Red	Blue	White	Total	
1.	Shri Balaji Health Clinic, Aamgoh Bada Narsingpur	0	31/12/2075	Nill	0.025	0.010	0.005	0.040	0.040
2.	Mahesh Kumar Namdev Clinic, Gram Dhamna, Distt. Narsingpur	0	31/12/2075	Nill	0.015	0.008	0.004	0.027	0.027
3.	Dr. R.R. Rajpal Clnic, Chhichli, Narsingpur	0	31/12/2075	Nill	0.027	0.012	0.006	0.045	0.045
4.	Spelendid Smile Clinic, Civil Line Narsingpur	0	31/12/2075	Nill	0.020	0.011	0.008	0.039	0.039
5.	Belapurkar Cliic, Narsingpur	0	31/12/2032	Nill	0.019	0.007	0.005	0.031	0.031
6.	Ashutosh Devaliya, Homeopathy Clinic Aamgaon, Narsingpur	0	31/12/2033	Nill	0.020	0.010	0.005	0.035	0.035
7.	Sparsh Clinic Karkabel, Narsingpur	0	31/12/2033	Nill	0.025	0.010	0.005	0.040	0.040
8.	Sandhya Clinic, Gadarwara Narsingpur	0	31/12/2033	Nill	0.027	0.012	0.006	0.045	0.045
9.	Swadeshi Dygositic Center Narsingpur	0	31/12/2033	Nill	0.020	0.011	0.008	0.039	0.039
10.	Narayan Singh Patel Clinic,	0	31/12/2033	Nill	0.027	0.012	0.006	0.045	0.045

	Narsingpur								
11.	Shri Hari Clinic Singhpur, Distt. Narsingpur	0	31/12/2033	Nill	0.025	0.010	0.005	0.040	0.040
12.	Dixit Clinic, Singhpur, Narsingpur	0	31/12/2033	Nill	0.027	0.012	0.006	0.045	0.045
13.	Nema Dental Clinic, Narsingpur	0	13/01/2034	Nill	0.019	0.007	0.005	0.031	0.031
14.	Nayak Dental Clinic, Narsingpur	0	13/01/2034	Nill	0.019	0.007	0.005	0.031	0.031
15.	Health Care Clinic, Narsingpur	0	13/01/2034	Nill	0.027	0.012	0.006	0.045	0.045
16.	Modi Dental Clinic, Narsingpur	0	13/01/2034	Nill	0.020	0.011	0.008	0.039	0.039
17.	Hi-Tec, Dental Clinic, Narsingpur	0	13/01/2034	Nill	0.025	0.010	0.005	0.040	0.040
18.	Ram Clinic, Salichouka, Gadarwara, Narsingpur	0	31/01/2034	Nill	0.025	0.010	0.005	0.040	0.040
19.	Sai Poly Clinic Narsingpur	0	31/01/2034	Nill	0.027	0.012	0.006	0.045	0.045
20.	Rao. Clinic (Ayurvedik) Salichouka Gadarwara, Narsingpur	0	31/01/2034	Nill	0.025	0.010	0.005	0.040	0.040
21.	Ray Clinic, (Ayurvedic), Main Road, Bhagat Singh Ward, Narsingpur	0	31/01/2034	Nill	0.019	0.007	0.005	0.031	0.031
22.	Vidhya Poly Clinic, Village Gandhi Ward, Gadarwara, Narsingpur	0	31/01/2034	Nill	0.020	0.011	0.008	0.039	0.039
23.	Anil Shrma Clinic, Village Bohani Gadarwara	0	30/04/2034	Nill	0.027	0.012	0.006	0.045	0.045

	Narsingpur								
24.	Kankaria Clinic, radhavallabh ward ward kareli dist narsinghpur,	0	30/04/2034	Nill	0.025	0.010	0.005	0.040	0.040
25.	Dr. Ashok Kumar Nayak, Indra Ward, Near Subhash Park, Distt. Narsingpur ,	0	30/04/2034	Nill	0.020	0.011	0.008	0.039	0.039
26.	Dr. S.k Nema Clinic Narsinghpur	0	30/04/2034	Nill	0.027	0.012	0.006	0.045	0.045
27.	Narsingpur Dental Clinic, Sahu Hospital, Itwara Bazar Narsingpur	0	31/05/2034	Nill	0.025	0.010	0.005	0.040	0.040
28.	Dr. Devendra Verma Clinic, Plot No. 248, Nehru Ward Narsingpur	0	31/07/2034	Nill	0.019	0.007	0.005	0.031	0.031
29.	Family Multispeciality Dental Care, Dr. Shivam Raghuwanshi, Shop No. 09 Imaliya Road Barman Chouraha Kareli Dist.. Narsinghpur	0	31/01/2035	Nill	0.020	0.011	0.008	0.039	0.039
30.	Laxmi Bai Nursing Home, Gadarwara, Narsingpur	0	31/09/2035	Nill	0.015	0.008	0.004	0.027	0.027
31.	Wadhawa Dental Clinic	0	28/02/2036	Nill	0.027	0.012	0.006	0.045	0.045
32.	Dr.Puri Clinic	0	31/03/2037	Nill	0.020	0.011	0.008	0.039	0.039
33.	Rithi Dentel Clinic	0	31/12/2037	Nill	0.019	0.007	0.005	0.031	0.031
34.	Dr. M.K. Soni Clinic	0	30/04/2038	Nill	0.020	0.011	0.008	0.039	0.039
35.	Koy Clinic	0	31/10/2038	Nill	0.019	0.007	0.005	0.031	0.031

36.	Deep Clinic	0	31/10/2038	Nill	0.019	0.007	0.005	0.031	0.031
37.	New Sai Ram Labs	0	31/10/2038	0.010	0.004	0.015	0.018	0.047	0.047
38.	Pradeep Kumar Gupta Patholgoy, Narsingpur	0	31/12/2032	0.008	0.010	0.018	0.012	0.048	0.048
39.	Modi Clinic & Pathology, Narsingpur	0	31/12/2033	0.005	0.008	0.020	0.015	0.048	0.048
40.	Moni Clinic & Pathology, Narsingpur	0	31/12/2033	0.002	0.009	0.019	0.020	0.050	0.050
41.	Shri Balaji Patho Center, Gadarwara Narsingpur	0	31/12/2033	0.005	0.008	0.015	0.018	0.46	0.46
42.	Gyan Shri Patho Center, Indira Ward Near Subhash Park Narsingpur	0	31/01/2034	0.005	0.008	0.020	0.015	0.048	0.048
43.	Shri Sai Pathology, Shop No. 3, Near Govt. Hospital, Main Road Sainkheda, Dist-Narsinghpur	0	30/04/2034	Nill	0.019	0.007	0.005	0.031	0.031
44.	M/s. Life Care Pathology, Station Road, Beside of Shridham Eye Care, Near Shreya Hotel Gotegaon Distt. Narsinghpur	0	31/01/2035	0.002	0.009	0.019	0.020	0.050	0.050
45.	Maa Sharda Pathology & Clinic, Marketing Society Station Road Gotegaon Narsinghpur	0	31/03/2035	0.005	0.008	0.020	0.015	0.048	0.048
46.	Nema Pathology, Situated at Thakur Baba Mandir Gotegaon Narsinghpur	0	31/01/2035	Nill	0.019	0.007	0.005	0.031	0.031
47.	Gupta Pathology, Sitated at Bhagatram Chouraha,	0	31/01/2035	0.002	0.009	0.019	0.020	0.050	0.050

	Gotegaon Narsinghpur								
48.	Nasinghpur CC-2 Pramod Kumar Ojha	0	30/09/2035	0.005	0.008	0.015	0.018	0.46	0.46
49.	Gadarwara CC- Adhir Kumar Shrivastav	0	30/09/2035	0.002	0.009	0.019	0.020	0.050	0.050
50.	Raj Pathology Center	0	31/12/2035	0.005	0.008	0.015	0.018	0.46	0.46
51.	Subh Pathology	0	31/05/2037	0.002	0.009	0.019	0.020	0.050	0.050
52.	Sai Pathology	0	31/03/2028	Nill	0.019	0.007	0.005	0.031	0.031
53.	Care Pathology	0	31/05/2038	0.005	0.008	0.015	0.018	0.46	0.46
54.	Ashirwad Patho Labs	0	31/10/2038	0.002	0.009	0.019	0.020	0.050	0.050
55.	Divya Patho Labs	0	31/10/2038	Nill	0.019	0.007	0.005	0.031	0.031

District wise information of institutions covered under BMW Rules

Regional Office: Jabalpur

Name of District : Narsinghpur

Status up to date 31/01/2024

Note : Please provide the list of each institution District wise

Information of Government Institutions											
Sr. No.	PCB ID	Name and address of Bedded hospitals and nursing homes (Bedded)	Number of beds	Air /water consent, BMW authorization status	Category wise Generation of Biomedical waste (Kg/day)					Quantity of treated/disposed BMW(Kg/day)	Quantity of liquid waste generation(KLD)
					Yellow	Red	Blue	White	Total		
1.	120371	Distt. Hospital, Narsingpur	170	B/W 30/04/2024	40.0	30.0	25.0	10.0	105	105	34
2.	121489	Civil Hospital Gadarwara, Narsingpur	100	B/W 30/04/2019	8.0	6.0	4.0	5.0	23	23	20
3.	122211	Community Health Center, Rajmarg Chouraha	30	B/W 30/04/2024	3.75	1.5	1.5	0.75	7.5	6	6
4.	122317	Community Health Center, Tendukheda, Narsingpur	30	B//W 30/04/2019	3.75	1.5	1.5	0.75	7.5	7.5	6
5.	121431	Community Health Center, Saikheda, Narsingpur	30	B//W 30/04/2019	3.75	1.5	1.5	0.75	7.5	7.5	6
6.	121431	Community Health Center, Salichouka Narisngpur	30	B//W 30/04/2024	3.75	1.5	1.5	0.75	7.5	7.5	6
7.	122488	Community Health Center, Gotegaon, Narsingpur	30	B/W 30/04/2019	3.75	1.5	1.5	0.75	7.5	6	6
8.	121543	Community Health Center, Dr. Bhimrao Ambedkar Kareli Narsingpur	30	B/W 30/04/2019	3.75	1.5	1.5	0.75	7.5	6	6
9.	121619	Primary Health Center, Amgoan, Narsingpur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
10.	121620	Primary Health Center,, Barman, Narsingpur	10	B 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
11.	120260	Primary Health Center,, Singhpur, Narsingpur	10	B/W 30/04/2024	0.6	0.25	0.25	0.12	1.22	1.22	2
12.	121623	Primary Health Center,, Kerpani, Narsingpur	10	B/W 30/04/2024	0.6	0.25	0.25	0.12	1.22	1.22	1.2
13.	122536	Primary Health Center Barhata, Distt. Nasringhpur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
14.	122528	Primary Health Center, Karakbel, Narsingpur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2

15.	122532	Primary Health Center, Shrinagar, Narsingpur	10	B/W 30/04/2024	0.6	0.25	0.25	0.12	1.22	1.22	2
16.	122275	Primary Health Center, Chawarpatha, Narsingpur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
17.	123813	Primary Health Center, Dhamna Narsingpur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
18.	123938	Primary Health Center, Bohani Narsingpur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
19.	122282	Primary Health Center, Chichli Narsingur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
20.	123015	Primary Health Center, Shahpur, Narsingpur	10	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	2
21.	123002	Primary Health Center Barhabada, Narsingpur	06	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	1.2
22.	122205	Primary Health Center,, Paloha Bada, Narsingpur	06	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	1.2
23.	123935	Primary Health Center Khulri, Narsingpur	06	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	1.2
24.	123857	Primary Health Center, Malahpipariva, Narsingpur	04	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	0.8
25.	123931	Primary Health Center Bhama Narsingpur	04	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	0.8
26.	123933	Primary Health Center, Dhobhi Narsingpur	04	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	0.8
27.	123937	Primary Health Center, Sihora Narsingpur	04	B/W 30/04/2019	0.6	0.25	0.25	0.12	1.22	1.22	0.8
28.	125396	Primary Health Center Musran Pipariya Distt. Narsinghpur	04	B/W 30/09/2019	0.6	0.25	0.25	0.12	1.22	1.22	0.8
29.	124215	U Primary Health Center Gadarwara Narisngpur	01	Rejected 10/05/2019	—	—	—	—	—	—	—
30.	124179	U Primary Health Center, Narsingpur	01	Rejected 10/05/2019	—	—	—	—	—	—	—
31.	122094	Community Health Center, Khurpa, Narsingpur	30	B/W 30/04/2024	0.6	0.25	0.25	0.12	1.22	1.22	0.8
32.		Primary Health Center, Kelaras, Narsingpur		Not Applied	—	—	—	—	—	—	—

District wise information of institutions covered under BMW Rules

Regional Office: Jabalpur

Name of District : Narsinghpur

Status up to date 31/01/2024

Note : Please provide the list of each institution District wise

Information of Veterinary Institutions											
Sr. No.	PCB ID	Name and address of Veterinary Institutions	Number of beds	Air /water consent, BMW authorization status	Category wise Generation of Biomedical waste (Kg/day)					Quantity of treated/disposed BMW(Kg/day)	Quantity of liquid waste generation(KLD)
					Yellow	Red	Blue	White	Total		
1.	125539	District Veterinary Hospital Cum Veterinary Polyclinic Narsinghpur, Rajeev Ward Itwara Bajar Narsinghpur Distt Narsinghpur	0	B 31/10/2034	0.25	0.15	1.15	0.10	1.65	1.65	-
2.	130005	M/s. Veterinary Hospital, Gaderwara, 38/9, Near Reliance Petrol Pump Gaderwara Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
3.	130049	M/s. Veterinary Hospital, Chawarpatha, Near Block Office, Chawarpatha, Tendukheda Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
4.	130004	M/s. Veterinary Hospital, Salichouka, Main Road Near Railway Crossing Salichouwka Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
5.	130059	M/s. Veterinary Hospital, Chichli, Near Block Office Chichli Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
6.	130060	M/s. Veterinary Disease Investigation Lab, Rajeev Ward, Itwara Bazar, Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
7.	130069	M/s. Veterinary Hospital, Mungwani, Near M.P. Tourism Building Mungwani, Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-

8.	130003	M/s. Veterinary Hospital, Sihora, Pashu Vishram Near Police Chowki Sihora Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
9.	130008	M/s. Veterinary Hospital, Sautala, Charnoi, Rajmarg Chouraha Ke Aage Sagar Raod, Narsinghpur Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
10.	130042	M/s. Veterinary Hospital, Nayagaon, Near Bus Stop Nayagaon Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
11.	130044	M/s. Veterinary Hospital, Surwari, Charnoi, Near M.P.S.H.-22, Surwari, Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
12.	130046	M/s. Veterinary Hospital, Gotegaon, Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
13.	130015	M/s. Veterinary Hospital, Tendukheda, Near N.H.-12 Road, Tendukheda Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
14.	130047	M/s. Veterinary Hospital, Kareli, Near Tehsil Kareli Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-
15.	130006	M/s. Veterinary Hospital, Saikheda, Near Block Office Saikheda Gadarwara, Distt. Narsinghpur	0	B 31/12/2034	0.25	0.15	0.15	0.10	0.65	0.65	-

Name of Regional Office :- RO Jabalpur

District - Narsinghpur **Beded HCF Information**

S.N.	Name of HCF	No. of Bed	Authorization Status of BMW	BMW Generated	BMW Disposed	Facility for Treatment of BMW	Facility for Effluent Treatment	Name of the CBWTF
			Yes/No	in Kgs	in Kgs	CBWTF/Deep Burial/No Facility	ETP/Pre-treatment /No Facility	
1.	Distt. Hospital, Narsingpur	170	Yes	15137.9	15137.9	CBWTF	STP	Elite Eng. Jabalpur
2.	Civil Hospital Gadarwara, Narsingpur	100	Yes	4146.7	4146.7	CBWTF	Pre-treatment	Elite Eng. Jabalpur
3.	Community Health Center, Rajmarg Chouraha	30	Yes	1021.3	1021.3	CBWTF	Pre-treatment	Elite Eng. Jabalpur
4.	Community Health Center, Tendukheda, Narsingpur	30	Yes	1797.5	1797.5	CBWTF	Pre-treatment	Elite Eng. Jabalpur
5.	Community Health Center, Saikheda, Narsingpur	30	Yes	1892.8	1892.8	CBWTF	Pre-treatment	Elite Eng. Jabalpur
6.	Community Health Center, Salichouka Narsingpur	30	Yes	1054.4	1054.4	CBWTF	Pre-treatment	Elite Eng. Jabalpur
7.	Community Health Center, Gotegaon, Narsingpur	30	Yes	1765.2	1765.2	CBWTF	Pre-treatment	Elite Eng. Jabalpur
8.	Community Health Center, Dr Bhimrao Ambedkar Kareli	30	Yes	1674.8	1674.8	CBWTF	Pre-treatment	Elite Eng. Jabalpur
9.	Primary Health Center, Amgoan, Narsingpur	10	Yes	884.7	884.7	CBWTF	Pre-treatment	Elite Eng. Jabalpur
10.	Primary Health Center., Barman, Narsingpur	10	Yes	327.2	327.2	CBWTF	Pre-treatment	Elite Eng. Jabalpur
11.	Primary Health Center., Singhpur, Narsingpur	10	Yes	296.3	296.3	CBWTF	Pre-treatment	Elite Eng. Jabalpur
12.	Primary Health Center,, Kerpani, Narsingpur	10	Yes	566.7	566.7	CBWTF	Pre-treatment	Elite Eng. Jabalpur
13.	Primary Health Center Barhata, Distt Nasringhpur	10	Yes	715.4	715.4	CBWTF	Pre-treatment	Elite Eng. Jabalpur
14.	Primary Health Center, Karakbel, Narsingpur	10	Yes	285.1	285.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
15.	Primary Health Center, Shrinagar, Narsingpur	10	Yes	334.1	334.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
16.	Primary Health Center, Chawarpatha, Narsingpur	10	Yes	1217	1217	CBWTF	Pre-treatment	Elite Eng. Jabalpur
17.	Primary Health Center, Dhamna Narsingpur	10	Yes	721.6	721.6	CBWTF	Pre-treatment	Elite Eng. Jabalpur

18.	Primary Health Center, Bohani Narsingpur	10	Yes	687.6	687.6	CBWTF	Pre-treatment	Elite Eng. Jabalpur
19.	Primary Health Center, Chichli Narsingur	10	Yes	974.8	974.8	CBWTF	Pre-treatment	Elite Eng. Jabalpur
20.	Primary Health Center, Shahpur, Narsingpur	10	Yes	1024.7	1024.7	CBWTF	Pre-treatment	Elite Eng. Jabalpur
21.	Primary Health Center Barhabada, Narsingpur	06	Yes	1824.1	1824.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
22.	Primary Health Center,, Paloha Bada, Narsingpur	06	Yes	2103.4	2103.4	CBWTF	Pre-treatment	Elite Eng. Jabalpur
23.	Primary Health Center Khulri, Narsingpur	06	Yes	1042.7	1042.7	CBWTF	Pre-treatment	Elite Eng. Jabalpur
24.	Primary Health Center, Malahpipariva, Narsingpur	04	Yes	229.3	229.3	CBWTF	Pre-treatment	Elite Eng. Jabalpur
25.	Primary Health Center Bhama Narsingpur	04	Yes	302.1	302.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
26.	Primary Health Center, Dhobhi Narsingpur	04	Yes	287.2	287.2	CBWTF	Pre-treatment	Elite Eng. Jabalpur
27.	Primary Health Center, Sihora Narsingpur	04	Yes	1919.2	1919.2	CBWTF	Pre-treatment	Elite Eng. Jabalpur
28.	Primary Health Center Musran Pipariya Distt Narsinghpur	04	Yes	534.1	534.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
29.	U Primary Health Center Gadarwara Narsingpur	01	Yes	419.4	419.4	CBWTF	Pre-treatment	Elite Eng. Jabalpur
30.	U Primary Health Center, Narsingpur	01	Yes	242.1	242.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
31.	Community Health Center, Khurpa, Narsingpur	30	Yes	316.4	316.4	CBWTF	Pre-treatment	Elite Eng. Jabalpur
32.	Primary Health Center, Kelaras, Narsingpur	05	Yes	365.1	365.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
33.	Paradkar Hospital & Research Center Khairinaka Narsingpur	100	Yes	3864.1	3864.1	CBWTF	STP	Elite Eng. Jabalpur
34.	Sahu Hospital, Itwara Bazar Narsingpur	100	Yes	3137.9	3137.9	CBWTF	STP	Elite Eng. Jabalpur
35.	Savitri Nursing home, Subhash Ward, Gadarwara, Narsingpur	11	Yes	520.2	520.2	CBWTF	ETP	Elite Eng. Jabalpur
36.	Shankaracharya Netralaya Swami Swarpoopand Saraswati Chertable Trust, Mawai Jhoteshwar Shridham, Gotegan Narsingpur	100	Yes	2818	2818	CBWTF	STP	Elite Eng. Jabalpur
37.	Jagdish Hospital, Near Utkrasth School Sastri Ward Narsingpur	20	Yes	638.7	638.7	CBWTF	ETP	Elite Eng. Jabalpur

38.	Ashish Hospital, Kareli Narsingpur	10	Yes	715	715	CBWTF	ETP	Elite Eng. Jabalpur
39.	Neekhra Hospital In front of P.G. Collage Narsingpur	20	Yes	844.5	844.5	CBWTF	ETP	Elite Eng. Jabalpur
40.	Dr. G.C. Dubey, Itwari Bazar Kandeli Narsingpur	10	Yes	612.8	612.8	CBWTF	ETP	Elite Eng. Jabalpur
41.	Ashli Hospital, Subh Nagar Behind Bus Stand Narsingpur	15	Yes	540.4	540.4	CBWTF	ETP	Elite Eng. Jabalpur
42.	Agrawal Hosoital P.H No 17/41 Narsinghpur	40	Yes	708.6	708.6	CBWTF	STP	Elite Eng. Jabalpur
43.	Timarniwala Nursing Home Gadarwara Narsinghpur	05	Yes	262.1	262.1	CBWTF	Pre-treatment	Elite Eng. Jabalpur
44.	Radha Krishna Nursing Hospital, Civil Line Nursingpur	10	Yes	237.3	237.3	CBWTF	ETP	Elite Eng. Jabalpur
45.	Chouhan Memorial Hospital Civil Line Narsingpur	20	Yes	453.9	453.9	CBWTF	ETP	Elite Eng. Jabalpur
46.	Kamayani Meternity And Nursing Home Opposite Digree Collage	18	Yes	431.4	431.4	CBWTF	ETP	Elite Eng. Jabalpur
47.	Jeevan Jyoti NTPC Hospital, Gadarwara Narsingpur	25	Yes	140	140	CBWTF	ETP	Elite Eng. Jabalpur
48.	Rewashree Nursing Home Sadar Narsinghpur	100	Yes	3109.3	3109.3	CBWTF	STP	Elite Eng. Jabalpur
49.	Ashish Hospital Kandeli Narisngpur	15	Yes	122.4	122.4	CBWTF	ETP	Elite Eng. Jabalpur
50.	Shridham Hospital, Barght Singh Ward Gotegnon	30	Yes	144.6	144.6	CBWTF	STP	Elite Eng. Jabalpur
51.	Jyoti Hospital, Near Shakkar Nadi Bridge Niranjan Ward, Gadarwara, Distt. Narsinghpur	10	Yes	104.9	104.9	CBWTF	ETP	Elite Eng. Jabalpur
52.	Vidya Hospital Gadarwara	100	Yes	2992.5	2992.5	CBWTF	Pre-treatment	Elite Eng. Jabalpur
53.	Anjani Hospital	30	Yes	1121.3	1121.3	CBWTF	STP	Elite Eng. Jabalpur
54.	Laxmi Naryan Hospital	70	Yes	2644.9	2644.9	CBWTF	STP	Elite Eng. Jabalpur
55.	Chukse Hospital	20	Yes	137.1	137.1	CBWTF	ETP	Elite Eng. Jabalpur
56.	Agrawal Hospital	100	Yes	2427.8	2427.8	CBWTF	Pre-treatment	Elite Eng. Jabalpur
57.	Sai Aparnam Hospital	03	Yes	35.9	35.9	CBWTF	Pre-treatment	Elite Eng. Jabalpur

Name of Regional Office :- RO Jabalpur

District - Narsinghpur **Non Beded HCF Information**

S.N.	Name of HCF	Authorization Status of BMW	BMW Generated	BMW Disposed	Facility for Treatment of BMW	Facility for Effluent Treatment	Name of the CBWTF
		Yes/No	in Kgs	in Kgs	CBWTF/Deep Burial/No Facility	ETP/Pre-treatment /No Facility	
58.	Shri Balaji Health Clinic, Aamgoh Bada Narsingpur	Yes	90.7	90.7	CBWTF	–	Kurpa Wastage Seoni
59.	Mahesh Kumar Namdev Clinic, Gram Dhamna, Distt Narsingpur	Yes	111.9	111.9	CBWTF	–	Kurpa Wastage Seoni
60.	Dr. R R. Rajpal Clnic, Chhichli, Narsingpur	Yes	143.4	143.4	CBWTF	–	Kurpa Wastage Seoni
61.	Spelendid Smile Clinic, Civil Line Narsingpur	Yes	121.4	121.4	CBWTF	–	Kurpa Wastage Seoni
62.	Belapurkar Clnic, Narsingpur	Yes	148.9	148.9	CBWTF	–	Kurpa Wastage Seoni
63.	Ashutosh Devaliya, Homeopathy Clinic Aamgaon, Narsingpur	Yes	79.3	79.3	CBWTF	–	Kurpa Wastage Seoni
64.	Sparsh Clinic Karkabel, Narsingpur	Yes	100.7	100.7	CBWTF	–	Kurpa Wastage Seoni
65.	Sandhya Clinic, Gadarwara Narsingpur	Yes	129	129	CBWTF	–	Kurpa Wastage Seoni
66.	Swadeshi Dygositic Center Narsingpur	Yes	200.6	200.6	CBWTF	–	Kurpa Wastage Seoni
67.	Narayan Singh Patel Clinic, Narsingpur	Yes	122.9	122.9	CBWTF	–	Kurpa Wastage Seoni
68.	Shri Hari Clinic Singhpur, Distt. Narsingpur	Yes	95.3	95.3	CBWTF	–	Kurpa Wastage Seoni
69.	Dixit Clinic, Singhpur, Narsingpur	Yes	79.1	79.1	CBWTF	–	Kurpa Wastage Seoni
70.	Nema Dental Clinic, Narsingpur	Yes	92.4	92.4	CBWTF	–	Kurpa Wastage Seoni
71.	Nayak Dental Clinic, Narsingpur	Yes	105.6	105.6	CBWTF	–	Kurpa Wastage Seoni
72.	Health Care Clinic, Narsingpur	Yes	94.3	94.3	CBWTF	–	Kurpa Wastage Seoni
73.	Modi Dental Clinic, Narsingpur	Yes	109.6	109.6	CBWTF	–	Kurpa Wastage Seoni
74.	Hi-Tec, Dental Clinic, Narsingpur	Yes	63.2	63.2	CBWTF	–	Kurpa Wastage Seoni
75.	Ram Clinic, Salichouka, Gadarwara, Narsingpur	Yes	81.4	81.4	CBWTF	–	Kurpa Wastage Seoni
76.	Sai Poly Clinic Narsingpur	Yes	96.4	96.4	CBWTF	–	Kurpa Wastage Seoni
77.	Rao Clinic (Ayurvedik) Salichouka Gadarwara, Narsingpur	Yes	144.7	144.7	CBWTF	–	Kurpa Wastage Seoni
78.	Ray Clinic, (Ayurvedic), Main Road, Bhagat Singh Ward, Narsingpur	Yes	91.2	91.2	CBWTF	–	Kurpa Wastage Seoni
79.	Vidhya Poly Clinic, Village Gandhi Ward, Gadarwara, Narsingpur	Yes	81.4	81.4	CBWTF	–	Kurpa Wastage Seoni
80.	Anil Shrma Clinic, Village Bohani Gadarwara Narsingpur	Yes	6.7	6.7	CBWTF	–	Kurpa Wastage Seoni
81.	Kankaria Clinic, radhavallabh ward ward kareli dist narsinghpur,	Yes	16.4	16.4	CBWTF	–	Kurpa Wastage Seoni
82.	Dr. Ashok Kumar Nayak, Indra Ward, Near Subhash Park, Distt Narsingpur ,	Yes	22.3	22.3	CBWTF	–	Kurpa Wastage Seoni

83.	Dr S k Nema Clinic Narsinghpur	Yes	19.5	19.5	CBWTF	–	Kurpa Wastage Seoni
84.	Narsingpur Dental Clinic, Sahu Hospital, Itwara Bazar Narsingpur	Yes	24.1	24.1	CBWTF	–	Kurpa Wastage Seoni
85.	Dr. Devendra Verma Clinic, Plot No 248, Nehru Ward Narsingpur	Yes	10.5	10.5	CBWTF	–	Kurpa Wastage Seoni
86.	Family Multispeciality Dental Care, Dr. Shivam Raghuwanshi, Shop No 09 & 10 Shri Krishna Bhawan (Paliwal) Imaliya Road Barman Chouraha Kareli Dist Narsinghpur	Yes	10.8	10.8	CBWTF	–	Kurpa Wastage Seoni
87.	Laxmi Bai Nursing Home, Gadarwara, Narsingpur	Yes	19.4	19.4	CBWTF	–	Kurpa Wastage Seoni
88.	Wadhawa Dental Clinic	Yes	31.5	31.5	CBWTF	–	Kurpa Wastage Seoni
89.	Pradeep Kumar Gupta Patholgoy, Narsingpur	Yes	22.2	22.2	CBWTF	–	Kurpa Wastage Seoni
90.	Moni Clinic & Pathology, Narsingpur	Yes	10.8	10.8	CBWTF	–	Kurpa Wastage Seoni
91.	Shri Balaji Patho Center, Gadarwara Narsingpur	Yes	65.2	65.2	CBWTF	–	Kurpa Wastage Seoni
92.	Gyan Shri Patho Center, Indira Ward Near Subhash Park Narsingpur	Yes	3.1	3.1	CBWTF	–	Kurpa Wastage Seoni
93.	Shri Sai Pathology, Shop No 3, Near Govt Hospital, Main Road Sainkheda,	Yes	10.4	10.4	CBWTF	–	Kurpa Wastage Seoni
94.	M/s Life Care Pathology, Station Road, Beside of Shridham Eye Care, Near Shreya Hotel Gotegaon Distt Narsinghpur	Yes	6.6	6.6	CBWTF	–	Kurpa Wastage Seoni
95.	Maa Sharda Pathology & Clinic, Marketing Society Station Road Gotegaon	Yes	10.5	10.5	CBWTF	–	Kurpa Wastage Seoni
96.	Nema Pathology, Situated at Thakur Babu Mandir Gotegaon Narsinghpur	Yes	3.5	3.5	CBWTF	–	Kurpa Wastage Seoni
97.	Gupta Pathology, Sitated at Bhagatram Chouraha, Gotegaon distt Narsinghpur	Yes	2.1	2.1	CBWTF	–	Kurpa Wastage Seoni
98.	Nasinghpur CC-2 Pramod Kumar Ojha	Yes	11.1	11.1	CBWTF	–	Kurpa Wastage Seoni
99.	Gadarwara CC- Adhir Kumar Shrivastav	Yes	18.6	18.6	CBWTF	–	Kurpa Wastage Seoni
100.	Raj Pathology Center	Yes	9.5	9.5	CBWTF	–	Kurpa Wastage Seoni
101.	Dr Puri Clinic	Yes	2.1	2.1	CBWTF	–	Kurpa Wastage Seoni
102.	Shubh Pathology	Yes	3.1	3.1	CBWTF	–	Kurpa Wastage Seoni
103.	District Veterinary Hospital Cum Veterinary Polyclinic Narsinghpur, Rajeev Ward Itwara Bajar Narsinghpur Distt Narsinghpur	Yes	0	0	CBWTF	–	Kurpa Wastage Seoni
104.	M/s Veterinary Hospital, Gadarwara, 38/9, Near Reliance Petrol Pump Gadarwara Distt Narsinghpur	Yes	5.1	5.1	CBWTF	–	Kurpa Wastage Seoni
105.	M/s Veterinary Hospital, Chawarpatha, Near Block Office, Chawarpahta, Tendukheda Distt Narsinghpur	Yes	60.18	60.18	CBWTF	–	Kurpa Wastage Seoni
106.	M/s Veterinary Hospital, Salichouka, Main Road Near Railway Crossing Salichouwka Distt Narsinghpur	Yes	14.2	14.2	CBWTF	–	Kurpa Wastage Seoni
107.	M/s Veterinary Hospital, Chichli, Near Block Office Chichli Distt Narsinghpur	Yes	2.1	2.1	CBWTF	–	Kurpa Wastage Seoni
108.	M/s Veterinary Disease Investigation Lab, Rajeev Ward, Itwara Bazar, Distt Narsinghpur	Yes	6.4	6.4	CBWTF	–	Kurpa Wastage Seoni
109.	M/s Veterinary Hospital, Mungwani, Near M P Tourism Building Mungwani, Distt Narsinghpur	Yes	2.1	2.1	CBWTF	–	Kurpa Wastage Seoni
110.	M/s Veterinary Hospital, Sihora, Pashu Vishram Near Police Chowki Sihora Distt Narsinghpur	Yes	5.8	5.8	CBWTF	–	Kurpa Wastage Seoni

111.	M/s. Veterinary Hospital, Sautala, Charnoi, Rajmarg Chouraha Ke Aage Sagar Raod, Narsinghpur Distt. Narsinghpur	Yes	0	0	CBWTF	–	Kurpa Wastage Seoni
112.	M/s. Veterinary Hospital, Nayagaon, Near Bus Stop Nayagaon Distt. Narsinghpur	Yes	1	1	CBWTF	–	Kurpa Wastage Seoni
113.	M/s. Veterinary Hospital, Surwari, Charnoi, Near M.P.S.H.-22, Surwari, Distt. Narsinghpur	Yes	3.5	3.5	CBWTF	–	Kurpa Wastage Seoni
114.	M/s. Veterinary Hospital, Gotegaon, Distt. Narsinghpur	Yes	18.83	18.83	CBWTF	–	Kurpa Wastage Seoni
115.	M/s. Veterinary Hospital, Tendukheda, Near N.H.-12 Road, Tendukheda Distt. Narsinghpur	Yes	32.1	32.1	CBWTF	–	Kurpa Wastage Seoni
116.	M/s. Veterinary Hospital, Kareli, Near Tehsil Kareli Distt. Narsinghpur	Yes	13.6	13.6	CBWTF	–	Kurpa Wastage Seoni
117.	M/s. Veterinary Hospital, Saikheda, Near Block Office Saikheda Gadarwara, Distt. Narsinghpur	Yes	165.8	165.8	CBWTF	–	Kurpa Wastage Seoni
118.	Primary Health Center, Kelaras, Narsingpur	Yes	77.1	77.1	CBWTF	–	Kurpa Wastage Seoni
119.	Ayoush Ving District Allopathy Hospital Narsinghpur	No	-	-	No BMW Waste Generated	–	-
120.	Govt. Ayurvedic Hospital Usari	No	-	-	No BMW Waste Generated	–	-
121.	Govt. Ayurvedic Hospital Gorakhpur	No	-	-	No BMW Waste Generated	–	-
122.	Govt. Ayurvedic Hospital Pathpipariya	No	-	-	No BMW Waste Generated	–	-
123.	Govt. Ayurvedic Hospital Mungwani	No	-	-	No BMW Waste Generated	–	-
124.	Govt. Ayurvedic Hospital Bachai	No	-	-	No BMW Waste Generated	–	-
125.	Govt. Ayurvedic Hospital Pashi	No	-	-	No BMW Waste Generated	–	-
126.	Govt. Ayurvedic Hospital Bhamori	No	-	-	No BMW Waste Generated	–	-
127.	Govt. Ayurvedic Hospital Jhamar	No	-	-	No BMW Waste Generated	–	-
128.	Govt. Ayurvedic Hospital Murach	No	-	-	No BMW Waste Generated	–	-
129.	Govt. Ayurvedic Hospital Murgakheda	No	-	-	No BMW Waste Generated	–	-
130.	Govt. Ayurvedic Hospital Jhilpenidhana	No	-	-	No BMW Waste Generated	–	-
131.	Govt. Ayurvedic Hospital Badhipithera	No	-	-	No BMW Waste Generated	–	-
132.	Govt. Ayurvedic Hospital Budhuwar	No	-	-	No BMW Waste Generated	–	-
133.	Govt. Ayurvedic Hospital Umaryachinki	No	-	-	No BMW Waste Generated	–	-
134.	Govt. Ayurvedic Hospital Kathotiya	No	-	-	No BMW Waste Generated	–	-
135.	Govt. Ayurvedic Hospital Nayakheda	No	-	-	No BMW Waste	–	-

136.	Govt. Ayurvedic Hospital Niwari	No	-	-	No BMW Waste Generated	–	-
137.	Govt. Ayurvedic Hospital Bhamani	No	-	-	No BMW Waste Generated	–	-
138.	Govt. Ayurvedic Hospital Rakhai	No	-	-	No BMW Waste Generated	–	-
139.	Govt. Ayurvedic Hospital Richai	No	-	-	No BMW Waste Generated	–	-
140.	Govt. Ayurvedic Hospital Gurshi	No	-	-	No BMW Waste Generated	–	-
141.	Govt. Ayurvedic Hospital Kashikheri	No	-	-	No BMW Waste Generated	–	-
142.	Govt. Ayurvedic Hospital khursuru	No	-	-	No BMW Waste Generated	–	-
143.	Govt. Ayurvedic Hospital khairimehda	No	-	-	No BMW Waste Generated	–	-
144.	Govt. Ayurvedic Hospital Marravn	No	-	-	No BMW Waste Generated	–	-
145.	Govt. Ayurvedic Hospital Dungariya	No	-	-	No BMW Waste Generated	–	-
146.	Govt. Ayurvedic Hospital Bhoura	No	-	-	No BMW Waste Generated	–	-
147.	Govt. Ayurvedic Hospital Bhourjhir	No	-	-	No BMW Waste Generated	–	-
148.	Govt. Ayurvedic Hospital Ramppur	No	-	-	No BMW Waste Generated	–	-
149.	Govt. Ayurvedic Hospital Lelwani	No	-	-	No BMW Waste Generated	–	-
150.	Govt. Ayurvedic Hospital Bilthari	No	-	-	No BMW Waste Generated	–	-
151.	Govt. Ayurvedic Hospital Bilthara	No	-	-	No BMW Waste Generated	–	-
152.	Govt. Ayurvedic Hospital Sdurmr	No	-	-	No BMW Waste Generated	–	-
153.	Govt. Ayurvedic Hospital Heerapur	No			No BMW Waste Generated	–	-
154.	Govt. Ayurvedic Hospital Gundarai	No	-	-	No BMW Waste Generated	–	-
155.	Govt. Ayurvedic Hospital Sihora	No	-	-	No BMW Waste Generated	–	-
156.	Govt. Ayurvedic Hospital Pipariya Imaliya	No	-	-	No BMW Waste Generated	–	-
157.	Govt. Ayurvedic Hospital Kalyanpurr	No	-	-	No BMW Waste Generated	–	-
158.	Govt. Ayurvedic Hospital Kadhai	No	-	-	No BMW Waste Generated	–	-

159.	Govt. Ayurvedic Hospital Gangahi	No	-	-	No BMW Waste Generated	–	-
160.	Govt. Ayurvedic Hospital Chichali	No	-	-	No BMW Waste Generated	–	-
161.	Govt. Ayurvedic Hospital Pnari	No	-	-	No BMW Waste Generated	–	-
162.	Govt. Ayurvedic Hospital Bhairopur	No	-	-	No BMW Waste Generated	–	-
163.	Govt. Ayurvedic Hospital Singhpurchota	No	-	-	No BMW Waste Generated	–	-
164.	Govt. Ayurvedic Hospital Heerapur	No	-	-	No BMW Waste Generated	–	-
165.	Govt. Ayurvedic Hospital Gotitoriya	No	-	-	No BMW Waste Generated	–	-
166.	Govt. Ayurvedic Hospital Jhikoli	No	-	-	No BMW Waste Generated	–	-
167.	Govt. Ayurvedic Hospital Tumda	No	-	-	No BMW Waste Generated	–	-
168.	Govt. Ayurvedic Hospital Pipariya Udani	No	-	-	No BMW Waste Generated	–	-
169.	Govt. Ayurvedic Hospital Bhatera	No	-	-	No BMW Waste Generated	–	-
170.	Govt. Ayurvedic Hospital Bhamorikala	No	-	-	No BMW Waste Generated	–	-
171.	Govt. Ayurvedic Hospital Mudgula	No	-	-	No BMW Waste Generated	–	-
172.	Govt. Ayurvedic Hospital Banwari	No	-	-	No BMW Waste Generated	–	-
173.	Govt. Ayurvedic Hospital Umariya	No	-	-	No BMW Waste Generated	–	-
174.	Govt. Ayurvedic Hospital Kamti	No	-	-	No BMW Waste Generated	–	-
175.	Govt. Ayurvedic Hospital Kahapa	No	-	-	No BMW Waste Generated	–	-
176.	Govt. Ayurvedic Hospital Chandenkheda	No	-	-	No BMW Waste Generated	–	-
177.	Govt. Ayurvedic Hospital Jhasighat	No	-	-	No BMW Waste Generated	–	-
178.	Govt. Ayurvedic Hospital Devnagar	No	-	-	No BMW Waste Generated	–	-
179.	Govt. Ayurvedic Hospital Pipariyamushran	No	-	-	No BMW Waste Generated	–	-
180.	Govt. Ayurvedic Hospital Pipariyalathgaon	No	-	-	No BMW Waste Generated	–	-
181.	Govt. Ayurvedic Hospital Bagaspur	No	-	-	No BMW Waste Generated	–	-

182.	Govt. Ayurvedic Hospital Bhaesrakhi	No	-	-	No BMW Waste Generated	–	-
183.	Govt. Homeopathy Hospital Kamod	No	-	-	No BMW Waste Generated	–	-
184.	Govt. Homeopathy Hospital Gurra	No	-	-	No BMW Waste Generated	–	-
185.	Govt. Homeopathy Hospital Surwari	No	-	-	No BMW Waste Generated	–	-
186.	Govt. Homeopathy Hospital Sirseri	No	-	-	No BMW Waste Generated	–	-

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL	CCA-Fresh Validity W/A: 29/02/2028 BMW: 29/02/2028 HoWM: 29/02/2028	CONSENT NO: ***	PCB ID: 149630

Outward No:117792,04/04/2023 Consent No:AWHB-57945

To,

The Occupier,
M/s. Common Bio Medical Waste Treatment Facility Narsinghpur (M.P.),
Khasra No. 163/2 at Village – Biner,
Tal : Kareli, Dist : Narsinghpur (MP) - 487225

Subject: Grant of Consent to Operate-Fresh under section 25 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 and Authorization under Bio-Medical Waste Management Rules, 2016.

Ref: Your Consent to Operate-Fresh Application Receipt No. 1260192 Dt. 24/02/2023 and last communication received on Dt. 14/03/2023.

With reference to your above application for Consent to Operate-Fresh has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant Air/water consent, BMW Authorization and HOWM Authorization **up to 29/02/2028**, subject to the fulfillment of the terms & conditions incorporated in the Consent No:CTE-56409 issued vide outward No:116115 dated 29/07/2022 and as enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **Khasra No. 163/2 at Village – Biner, Tal : Kareli, Dist : Narsinghpur (MP) - 487225**

b. The capital investment : Rs. 0.95 Crore

c. Activity Capacity:

Activity	Equipment	CCA Capacity
Common Bio-Medical Waste Treatment Facility	INCINERATOR	1 x 200 Kg/hour
	AUTOCLAVE	1 x 100 Kg/Batch
	SHREDDER	1 x 100 Kg/hour
	ETP	7.5 KLD
	D.G. Set	200 KVA

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.
2. The allotted coverage area of the facility for the collection, transportation, treatment and disposal of biomedical waste will be Narsinghpur District.

The Validity of the consent is **up to 29/02/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* Conditions under Hazardous Rules
* Conditions under BMW Rules
* Conditions

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 04/04/2023 02:05:24 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # EN3CB2LR5O

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **7.000 KL/day**, and the daily quantity of sewage shall not exceed **0.500 KL/day**

2. **Trade Effluent Treatment**:-
The applicant shall operate appropriate effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.
Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall operate appropriate sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Kilo Ltr per Day)	WC : 15.000	WWG : 7.500	Water Source
1	Domestic Purpose	1.000	0.500	Borewell
2	Others activities	14.000	7.000	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. **Reporting of Monitoring Results**:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line through the link “Periodic Compliances” provided on XGN.

9. **Provision for Electric Power Failure**-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

10. **Prohibition of bypass system of treatment facilities**-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

11. CBWTF management shall submit the information on line through the link "Periodic Compliances" provided on XGN in reference to compliance of consent conditions.

12. Surface drain network must be kept separate & unit shall ensure that under no circumstances drains/pipes carrying waste water shall be connected to the surface drain.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, HCl, NO2, Hg (mg/Nm3), Dioxin & Furons (ngTEQ/ Nm3)
Incinerator	200 Kg/hr	30	Diesel	Bag Filter, Cyclone	**50, 50,400,0.05, 0.1**
D.G. Sets	200 KVA	6	Diesel	Acoustic enclosure	As per MoEF&CC /CPCB Guidelines

2. **Emission Standards**

S.No.	Parameter	Standards	
1	2	3	4
		Limiting concentration in mg/Nm^3 unless stated	Sampling duration in minutes unless stated
1	Particular matter	50	10 or 1 NM^3 of sampling volume, which is more
2	Nitrogen Oxides and NO_2 expressed as NO_2	400	30 for online sampling or grab sample
3	HCl	50	30 or 1 NM^3 of sample volume, whichever is more
4	Total Dioxins and Furans	0.1 ng TEQ/NM^3 (at 11% O_2)	8 hours or 5 NM^3 of sample volume, which is more
5	Hg and its compounds	0.05	2 hours or 1 NM^3 of sample volume, which is more

a. **Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the CPCB guidelines of emission regulation Part-II.

b. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.

c. The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

d. All monitored values shall be corrected to 11% Oxygen on dry basis.

e. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.

f. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.

g. **The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO_2, CO and O_2.**

3. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

4. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

6. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities. All fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

10. CBWTF shall write its name on stack with heat resistant paint.

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2
[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :

2. Reference of application (No. and date) : **COF-1260192, dt: 24/02/2023**

3. The Occupier of **M/s. Common Bio Medical Waste Treatment Facility Narsinghpur (M.P.),** is hereby granted an authorisation for generation, collection, reception, storage, transport, disposal of hazardous or other wastes on the premises situated at- **Khasra No. 163/2 at Village – Biner, Tal : Kareli, Dist : Narsinghpur (MP) - 487225**

Details of Authorisation

Category of Hazardous Waste	Authorised mode of disposal	Quantity (ton/annum)
Ash from incinerator and flue gas cleaning residue (37.2)	Sent to TSDF	3.600-M.T.
Used or Spent Oil (5.1)	To be sold to authorized Re-processors/ Recycler authorized with SPCB.	0.126-M.T.

(1) The authorisation shall be valid for a period up **to 29/02/2028.**

(2) The authorisation is subject to the following general and specific conditions

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.

9. An application for the renewal of an authorisation shall be made as laid down under these Rules.

10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific conditions:

1. The CBWTF shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility.
3. Facility shall obtain membership of TSDF & submit the same to the Board.

Additional Haz condition:-

1. The CBWTF shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th june every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annualy.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

Packing, Labeling & Transportation of Hazardous wastes :-

(i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.

(ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.

(iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.

(iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.

(v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).

(vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.

(vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.

(viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

FORM –III
(See rule 10)
AUTHORISATION

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - **COF-1260192, dt: 24/02/2023**.

2**. M/s. Common Bio Medical Waste Treatment Facility Narsinghpur (M.P.),** an occupier of the CBWTF located at **Khasra No. 163/2 at Village – Biner, Tal : Kareli, Dist : Narsinghpur (MP) - 487225** is hereby granted an authorisation for following activities:

- ✓ Collection,
- ✓ Storage,
- ✓ Packaging
- ✓ Reception
- ✓ Transportation
- ✓ Treatment or processing or conversion
- ✓ Disposal or destruction

3. **M/s. Common Bio Medical Waste Treatment Facility Narsinghpur (M.P.),** an occupier of the CBWTF is hereby authorized for handling of biomedical waste as per the capacity given below;

(i) Number of beds of HCF: --
(ii) Number healthcare facilities covered by CBMWTF: --
(iii) Installed treatment and disposal capacity: -- 200 Kg per hour (Incinerator)
(iv) Area or distance covered by CBMWTF: -- Narsinghpur District.
(v) Quantity of Biomedical waste handled, treated or disposed: --

Type of Waste Category		**Quantity permitted for Handling (Kg/day)**
Yellow	--	2000.00
Red	--	800.00
White (Translucent)	--	150.00
Blue	--	500.00

3. This authorization shall be in force for a period up **to 29/02/2028.**

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms & Conditions of Authorization :-

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent , lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

The additional conditions for CBWTF shall be as follows:

1. The grant of this authorization is subject to the terms and conditions granted to the Facility.

2. The occupier of the facility shall operate and maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

3. The person authorized shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board on quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.

4. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP quarter yearly from NABL accredited laboratory and submit the quarter yearly report to the Board.

5. A separate log book for the operation and maintenance of the incinerator, autoclave, shredder & ETP shall be kept and shall be made available for inspection any time.

6. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.

7. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules. Its treatment & disposal shall be as per Schedule-I of Rules2016.

8. The person authorized shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV-A by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.

9. The person authorized shall store incineration ash safely and dispose it through TSDF, Pithampur as per guidelines of CPCB.

10. The C.B.W.T.F. operators shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.

11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMWM Rule, 2016.

12. The C.B.W.T.F. operator shall install and ensure the operation/calibration of CEMS in facility and should ensure connectivity with SPCB/CPCB server. And also install the PTZ cameras showing ETP, BMW storage area and Stack Emission conditions regarding.

13. The C.B.W.T.F. operator shall display authorization order, Annual report etc. on its website.

14. The C.B.W.T.F. operator shall ensure collection of biomedical waste on holidays also.

15. The C.B.W.T.F. operator shall operate incinerator to achieve the standards for retention time in secondary chamber as per BMWM

Rule, 2016.

16. The person authorized shall maintain good housekeeping, regular cleaning of storage room & sharp pit etc. to avoid odour nuisance.

17. The Facility shall submit a fresh application for renewal of authorization with requisite fee before 90 days of expiry of this authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal letter.

18. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.

19. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules,2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.

20. The CBWTF Facility shall comply with all the conditions mentioned in EC issued to them by MPSEIAA.

21. CBWTF shall install and maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20X with night vision facility and tamper proof mechanism" at ETP outlets, BMW/hazardous waste storage sites and chimney of the unit to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.

22. The Board reserves all the right to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary. Facility shall be responsible for any violation of provisions of Bio-Medical Waste Management Rules, 2016 and shall be liable for prosecution and punishment as per the provisions of Environmental (Protection) Act, 1986.

23. STANDARDS FOR AUTOCLAVING OF BIO-MEDICAL WASTE.-
The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

(a) When operating a gravity flow autoclave, medical waste shall be subjected to:
(i) a temperature of not less than 121° C and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
(ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
(iii) a temperature of not less than 149° C and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.

(b) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The air removed during the pre-vacuum, cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:
(i) a temperature of not less than 121°C and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or
(ii) a temperature of not less than 135°C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;

(c) Medical waste shall not be considered as properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

(d) **Recording of operational parameters:** Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.

(e) **Validation test for autoclave:** The validation test shall use four biological indicator strips, one shall be used as a control and left at room temperature, and three shall be placed in the approximate center of three containers with the waste. Personal protective equipment (gloves, face mask and coveralls) shall be used when opening containers for the purpose of placing the biological indicators. At least one of the containers with a biological indicator should be placed in the most difficult location for steam to penetrate, generally the bottom center of the waste pile. **The occupier or operator shall conduct this test three consecutive times to define the minimum operating conditions.** The temperature, pressure and residence time at which all biological indicator vials or strips for three consecutive tests show complete inactivation of the spores shall define the minimum operating conditions for the

autoclave. After determining the minimum temperature, pressure and residence time, **the occupier or operator of a common biomedical waste treatment facility shall conduct this test once in three months and records in this regard shall be maintained.**

(6) **Routine Test:** A chemical indicator strip or tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different locations to ensure that the inner content of the package has been adequately autoclaved. **The occupier or operator of a common bio medical waste treatment facility shall conduct Routine test during autoclaving of each batch and records in this regard shall be maintained.**

(7) **Spore testing:** The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Geobacillusstearothermophilus spores using vials or spore Strips; with at least 1X106 spores. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121^{o} C or a pressure less than 15 psi. **The occupier or operator of a common bio medical waste treatment and disposal facility shall conduct this test at least once in every week and records in this regard shall be maintained.**

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of BMWM Rules, 2016 or Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorization

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. CBWTF unit shall submit Dioxin and Furans testing report.
2. CBWTF shall dispose solid and Hazardous generated and stored on the premises as per the relevant rules and their provisions.
3. PP shall treat and dispose the plastic waste as per the Bio-Medical Waste Management Rules, 2016 and comply with the provisions of the Plastic Waste Management Rules, 2021 during the same.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974, The Air (Prevention & Control of Pollution) Act,1981, Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rule, 2016, & Bio-Medical Waste Management Rules, 2016 is granted to your Facility subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

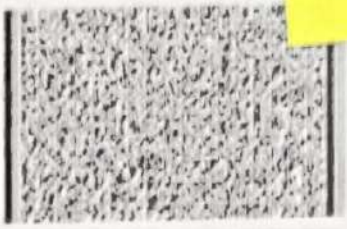
By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # EN3CB2LR5O

A-1

Registration and Stamp Department
Madhya Pradesh



Certificate of Stamp Duty

E-Stamp Details	
E-Stamp Code	0101181411201800815
Total E-Stamp Amount	25000
Govt. Stamp Duty (Rs.)	25000
Municipality Duty (Rs.)	0
Janpad Duty (Rs.)	0
Upkar Amount (Rs.)	0
Exempted Amount(Rs.)	0
E-Stamp Type	NON-JUDICIAL
Issue Date & Time	14/11/2018 16:21:58
Service Provider or Issuer Details	praveen Ramesh Deshmukh/SP011743206201500102
SP/SRO/DRO/HO Details	154, E/4, Vijay Nagar, Scheme No. 78, Indore INDORE INDORE
Deed Details	
Deed Type	Agreement or Memorandum of an agreement
Deed Instrument	Work contract, not being a Development / Construction agreement or a Security bond containing an agreement to secure the due performance of a contract or due discharge of a liability. - 0.25 percent of the amount or value secured by such deed, subject to a minimum of rupees five hundred and a maximum of rupees twenty five thousand.
Purpose	For Work Contract
First Party Details	
Organization Name	COMMISSIONER MUNICIPAL CORPORATION JABALPUR
Address	COMMISSIONER MUNICIPAL CORPORATION JABALPUR Madhya Pradesh INDIA
Number of Persons	1
Second Party Details	
Organization Name	CITADEL SWM PROJECT JABAPUR PVT LTD
Address	113, DIAMOND TRADE CENTER, 3-4, DIAMOND COLONY, PALASIA INDORE Madhya Pradesh INDIA
Number of Persons	1

COMMISSIONER MUNICIPAL CORPORATION JABALPUR M.P ADD:- COMMISSIONER MUNICIPAL CORPORATION JABALPUR M.P ANDCITADEL SWM PROJECT JABAPUR PVT LTD M.P.DIRECTOR MANISH TIWARIADD:- 113, DIAMOND TRADE CENTER, 3-4, DIAMOND COLONY, PALASIA INDORE

Citadel SWM Project Jabalpur Pvt. Ltd.

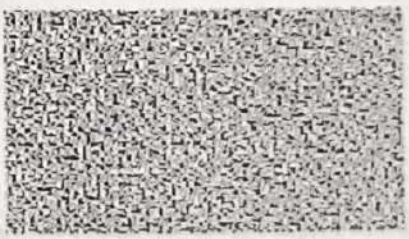
Authorized Signatory

13/3/19

स्वास्थ्य अधिकारी

नगर निगम जबलपुर

Digitally signed by PRAVIN DESHMUKH
Date: 2018.11.14 16:22:01 IST



0101181411201800815

A11

A-11

कार्यालय नगरपालिका परिषद् नरसिंहपुर म0प्र0

ISO 9001:2015 प्रमाणित संस्था

(सुभाष वार्ड मेन रोड नरसिंहपुर 487001 फोन – 07792–230402, 233731 फेक्स–07792–233731)
ई–मेल – cmonarsinghpur@mpurban.gov.in

क्र. 3307 /स्वा.शा./न.पा.नर./2024 नरसिंहपुर दिनांक 13/02/24

प्रति,

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियत्रंण बोर्ड
विजय नगर जबलपुर

विषय :– NGT में प्रचलित प्रकरण कमांक 06/2024 नर्मदा नदी के मुख्य मार्ग सतधारा बरमान, जिला नरसिंहपुर में चिकित्सक एवं अन्य अवशिष्ट (रसायनिक एवं उर्वरक पदार्थो का विनिष्टी करण की शिकायत बावत)

संदर्भ :– प्रचलित प्रकरण क. 06/2024 के निर्देश प्रति 786 दिनांक 12/02/2024

उपरोक्त विषयांतर्गत लेख है कि नगरपालिका परिषद नरसिंहपुर से जाने वाले वार्ड एवं अन्य रिहायशी क्षेत्र से प्रतिदिन उत्पन्न होने वाले ठोस अपशिष्ट को एकत्रित, प्रथक्करण एवं ट्रेंचिग ग्राउंड में संग्रहण करने तथा संग्रहित ठोस अपशिष्ट को कठौंदा जबलपुर स्थित West to Energy Plant तक ले जाने का अनुबंध CITADEL कंपनी से किया गया है। प्रतिदिन उत्पन्न होने वाले ठोस अपशिष्ट के साथ पुराना अपशिष्ट (लेगेसी वेस्ट) का निस्तारण भी अनुबंध में शामिल है।

अनुबंध की प्रति पत्र के साथ संलग्न है।

अतः नगरपालिका परिषद नरसिंहपुर द्वारा ठोस अपशिष्ट का निस्तारण ठोस अपशिष्ट प्रबंधन नियम 2016 नियमानुसार किया जा रहा है।

संलग्न उपरोक्तानुसार

मुख्य नगरपालिका अधिकारी
नगरपालिका परिषद
13/2 नरसिंहपुर

Letter 2024

कार्यालय नगरपालिका परिषद् नरसिंहपुर म0प्र0

ISO 9001:2015 प्रमाणित संस्था

(सुभाष वार्ड गेन रोड नरसिंहपुर 487001 फोन – 07792–230402, 233731 फेक्स–07792–233731)
ई–मेल – cmonarsinghpur@mpurban.gov.in

क्र. 3306 /स्वा.शा./न.पा.नर./2024 नरसिंहपुर दिनांक 15/02/24

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियत्रंण बोर्ड
विजय नगर जबलपुर

विषय :– NGT में प्रचलित प्रकरण कमांक 06/2024 नर्मदा नदी के मुख्य मार्ग सतधारा बरमान, जिला नरसिंहपुर में चिकित्सक एवं अन्य वरिष्ट (रसायनिक एवं उर्वरक पदार्थो का विनिष्टी करण की शिकायत बावत)

संदर्भ :– प्रचलित प्रकरण क. 06/2024 के निर्देश प्रति.286.. दिनांक 12/02/2024

उपरोक्त विषयांतर्गत लेख है कि नगरपालिका परिषद नरसिंहपुर द्वारा CITADEL कंपनी के माध्यम से घरों से निकलने वाले बायोमेडिकल अपशिष्ट को सफाई कर्मचारी द्वारा कचरा गाडी में पीले रंग की बिन में प्रथक से संग्रहित कर ट्रेंचिग ग्राउंड स्थित बायोमेडिक बिन में ले जाया जाता है तथा बायोमेडिकल अपशिष्ट 2016 के नियमानुसार निरस्तारण किया जाता है।

संलग्न :– उपरोक्तानुसार

मुख्य नगरपालिका अधिकारी
नगरपालिका परिषद
नरसिंहपुर
15/2

(1)

समक्ष न्यायालय श्रीमान् मुख्य न्यायादिक दण्डाधिकारी महोदय, नरसिंहपुर

परिवाद प्रकरण –

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
द्वारा – श्रीनिवास द्विवेदी
क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
स्कीम नं.5, प्लाट नं. 455/456
विजय नगर, जबलपुर (म0प्र0)

परिवादी

विरूद्ध

1–नगर पालिका परिषद नरसिंहपुर
द्वारा – मुख्य नगर पालिका अधिकारी
2–श्री नीरज श्रीवास्तव
मुख्य नगर पालिका अधिकारी,
नगर पालिका परिषद नरसिंहपुर

अनावेदकगण/अभियुक्तगण

अपराध की धारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 15 एवं 17 एवं नगरीय ठोस अपशिष्ठ (प्रबंधन एवं हथालन) नियम 4, एवं 7

परिवादी निम्नलिखित परिवाद पत्र प्रस्तुत करता है :–

1. यह है कि, परिवादी बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत हुआ है। जिसका मुख्यालय भोपाल होकर क्षेत्रीय कार्यालय प्लाट कमांक 455–456 विजय नगर जबलपुर में स्थित है। नगर पालिका परिषद नरसिंहपुर क्षेत्रीय कार्यालय जबलपुर के नियंत्रण में आता है।

2. यह है कि, पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 19 के तहत क्षेत्रीय अधिकारी को सदर परिवाद प्रस्तुत करने एवं संचालन के अधिकार प्राप्त है। अतः परिवादी बोर्ड की ओर से क्षेत्रीय अधिकारी श्रीनिवास द्विवेदी द्वारा हस्ताक्षर कर परिवाद प्रस्तुत की जा रही है। भारत के राजपत्र दिनांक 16.04.1987 की छायाप्रति संलग्न है जिसके द्वारा क्षेत्रीय अधिकारी राज्य प्रदूषण नियंत्रण बोर्ड को परिवाद प्रस्तुत करने हेतु अधिकृत किया गया । (संलग्नक–1)

3. यह है कि, पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 19 में दिये गये प्रावधानों के अन्तर्गत माननीय न्यायालय के समक्ष सदर परिवाद प्रस्तुत की जा रही है।

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड

4. यह कि सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल का पत्र कमांक 514 दिनांक 21/01/2015 के द्वारा क्षेत्रीय अधिकारी म0प्र0 प्रदूषण नियंत्रण बोर्ड, जबलपुर को क्षेत्र में कार्यरत नगरीय निकायों क प्रमुख एवं कर्ताधरताओं के विरूद्ध नगरीय ठोस अपशिष्ठ (प्रबंधन एवं हथालन) नियम 2000 के प्रावधानों का उल्लंघन बावत् पर्यावरण संरक्षण अधिनियम 1986 के प्रावधानों के अन्तर्गत न्यायालयीन वाद दायर करने की स्वीकृति प्रदान की है। **(संलग्नक–2)**

5. यह कि आरोपी कमांक–1 नगर पालिका परिषद नरसिंहपुर मध्य प्रदेश शासन का एक स्थानीय निकाय है तथा आरोपी कमांक–2, आरोपी कमांक–1 नगर पालिका परिषद, नरसिंहपुर का मुख्य नगर पालिका अधिकारी है। आरोपी कमांक–1 नगर पालिका परिषद नरसिंहपुर के सभी कार्यकलापों एवं संचालन पर आरोपी कमांक–2 का सीधा नियंत्रण होने से पर्यावरण संरक्षण अधिनियम 1986 की धारा **15 एवं 17** के अन्तर्गत परिवाद पत्र में उल्लेखित अपराध हेतु वह उत्तरदायी है।

6. यह कि भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 (1986 का 29) की धारा 3, 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए नगरीय ठोस अपशिष्ठों के प्रबंधन और हथालन को विनियमित करने के लिए नगरीय ठोस अपशिष्ठ (प्रबंधन एवं हथालन) नियम 2000 बनाये गये है जिसकी धारा 4 में नगर पालिक प्राधिकारी का दायित्व निर्धारित किया गया है जो दायित्व अभियुक्तगणों का निर्वाहन का पालन करना था जिसके लिए अभियुक्तगण समान रूप से उत्तरदायी है । उक्त धारा के अन्तर्गत जो दायित्व दिये गये है जिसका विस्तृत विवरण नियम अनुसूची 2 नियम 6(1) और (3) 7(1) एवं अनुसची 3 नियम 6(1) और (3) 7(2) में उल्लेखित नियमों का एवं अनुपालनीय मानदण्ड एवं विनिर्देश का पालन नहीं किया गया है। राजपत्र की प्रति संलग्न है। **(संलग्नक–3)**

7. यह कि नगरीय ठोस अपशिष्ट (प्रबंधन एवं हथालन) नियम 2000 के नियम 4(1) के अनुसार नगर पालिक सीमा के भीतर नियमों को लागू कराने का दायित्व नगर पालिक प्राधिकारियों के है जिसके अन्तर्गत नगरीय ठोस अपशिष्ठ संग्रहण, पृथक्करण, परिवहन, प्रसंस्करण एवं व्ययन के लिए आवश्यक इन्फ्रास्ट्क्चर का विकास करना है।

8. यह कि नियम के नियम 4(2) के अनुसार नगरीय टोस अपशिष्ठ के प्रसंस्करण एवं डिस्पोजल हेतु स्थापित व्यवस्था स्थापित करने जिसमें लेण्डफिल का निर्माण भी शामिल है के लिए राज्य प्रदूषण नियंत्रण बोर्ड से प्राधिकार प्राप्त करने हेतु नगर पालिक प्राधिकारी द्वारा बोर्ड को आवेदन प्रस्तुत किया जावेगा।

9. यह कि नियम के नियम 4(4)(बी) के अनुसार प्रतिवर्ष 30 जून के भीतर नियम के निर्धारित प्रपत्र प्रारूप–2 वार्षिक प्रतिवेदन जिला मजिस्ट्रेट को प्रस्तुत करना होगा जिसकी प्रति बोर्ड को प्रस्तुत करने का प्रावधान किया गया है।

10. यह कि नियम के नियम 7 में नगरीय ठोस अपशिष्ठों के प्रबंधन हेतु प्रावधान किये गये है जिसके अनुसार नियम 7(1) एवं 7(2) में प्रावधान अनुसार अनुसूची 2, 3 एवं 4 में नगरीय ठोस अपशिष्ठ के संग्रहण, पृथक्करण, भण्डारण, परिवहन, प्रसंस्करण, व्ययन, भू–भरण स्थलों का स्थल चयन, स्थल पर सुविधाऐं, भू–भरण के लिए विनिर्देश, प्रदूषण निवारण, कम्पोस्टिंग, लीचेट के संग्रहण उपचार, इन्सीनिरेशन के मानक आदि के संबंध में विस्तार से व्यवस्थाऐं दी गई है।

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर

11. यह कि परिवादी बोर्ड द्वारा आरोपी नगर पालिका परिषद नरसिंहपुर को नगरीय ठोस अपशिष्ठ (प्रबंधन एवं हथालन) नियम 2000 के अन्तर्गत पत्र क्रमांक 6474 दिनांक 16.11.2004 द्वारा प्राधिकार जारी किया गया था, जो दिनांक 31.01.2005 तक वैध था । इस प्राधिकार के अनुसार नगरीय निकाय को खसरा नं. 70/1, प.ह. 18, ग्राम–देवरीकलां, तहसील व जिला नरसिंहपुर पर 3.891 हेक्टेयर क्षेत्र पर अपशिष्ठ के प्रसंस्करण एवं डिस्पोजल हेतु फेसिलिटी स्थापित की जानी थी। प्राधिकार पत्र के साथ संलग्न शर्तो में नियम के प्रावधान अनुसची 2, 3 एवं 4 के के पालन से संबंधित शर्ते दी गई है । बोर्ड द्वारा जारी प्राधिकार पत्र दिनांक 16.11.2004 की मूल प्रति संलग्न है । **(संलग्न–4),**

12. यह कि आरोपी नगर पालिका परिषद नरसिंहपुर द्वारा नियम के अनुसूची 2 एवं 3 के प्रावधानों का पालन नहीं किया गया है। अनुसूची 2 के प्रावधान अनुसार नगरीय ठोस अपशिष्ठ के संग्रहण हेतु घर–घर कचरा संग्रहण व्यवस्था 28 वार्डो में से 10 वार्डो में की गई है । शेष 18 वार्डो में अपशिष्ठ के संग्रहण की व्यवस्था नियमानुसार नहीं है। नगरीय ठोस अपशिष्ठ के पृथक्कीकरण की व्यवस्था नहीं है । सेनेटरी लैण्डफिल का निर्माण स्थल पर नहीं किया गया है तथा नगरीय ठोस अपशिष्ठ को खुले में ही डम्प किया जाता है। नियमानुसार प्रोसेसिंग प्रसंस्करण हेतु कम्पोस्टिंग, वर्मीकल्चर आदि की व्यवस्थाऐं स्थापित नहीं की गई है। नगरीय ठोस अपशिष्ठ के प्रबंधन व हथालन के संबंध में फरियादी बोर्ड द्वारा नगर पालिका क्षेत्र एवं ट्रेंचिंग ग्राउन्ड का निरीक्षण दिनांक 25.02.2015 को कराया गया है । निरीक्षण रिपोर्ट पर आरोपी मुख्य नगर पालिका अधिकारी के भी हस्ताक्षर है । निरीक्षण रिपोर्ट के अवलोकन में पायेंगें कि नियम के अनुसूची 2, 3 एवं 4 के प्रावधानों का पालन नहीं हो रहा है। निरीक्षण रिपोर्ट की मूल प्रति संलग्न है । **(संलग्नक–5)**

13. यह कि आरोपी नगर पालिका परिषद नरसिंहपुर को फरियादी बोर्ड से पत्र क्रमांक 8654 दिनांक 02.02.2009 द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 5 के अन्तर्गत निर्देश दिये गये थे कि नगरीय ठोस अपशिष्ठ नियम के प्रावधानों का पालन सुनिश्चित करने हेतु एक टाईम बाउन्ड एक्शन प्लान मय प्राधिकार हेतु आवेदन एक माह के भीतर बोर्ड को प्रस्तुत करें तथा नगरीय अपशिष्ठों के क्वांटीफिकेशन एवं करेक्टराईजेशन का कार्य कर रिपोर्ट एक माह के भीतर बोर्ड को प्रस्तुत करें । पुनः बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 5 के अन्तर्गत उक्त निर्देश बोर्ड के पत्र क्रमांक 5273 दिनांक 25.01.2014 द्वारा जारी किये गये है परन्तु आरोपी नगर पालिका द्वारा इस संबंध में कोई कार्ययोजना एवं नगरीय अपशिष्ठों के क्वांटीफिकेशन एवं करेक्टराईजेशन का कार्य कर रिपोर्ट प्रस्तुत नहीं की गई है तथा पर्यावरण संरक्षण अधिनियम 1986 की धारा 5 के अन्तर्गत जारी किये गये निर्देश का पालन नहीं किया गया है । निर्देश पत्र दिनांक 02.02.2009 एवं 25.01.2014 संलग्न है **(संलग्नक–6 एवं 7)**

Dwivedi

क्षेत्रीय अधिकारी
म. प्र. प्रदूषण नियंत्रण बोर्ड

14. यह कि आरोपी नगर पालिका परिषद नरसिंहपुर द्वारा प्राधिकार नवीनीकरण हेतु आवेदन प्रस्तुत नहीं किया गया है तथा वर्तमान में बोर्ड के प्राधिकार बिना नगरीय ठोस अपशिष्ठ का हथालन किया जा रहा है एवं नियम के नियम 4(2)का उल्लंघन किया जा रहा है। प्राधिकार के नवीनीकरण हेतु आवेदन प्रस्तुत नहीं किया गया है।

15. यह कि नगरीय ठोस (अपशिष्ठ प्रबंधन एवं हथालन) नियम 2000 के अन्तर्गत प्रावधानो का उल्लंघन किया जा रहा है जो पर्यावरण संरक्षण अधिनियम 1986 की धारा 15 एवं 17 के तहत दण्डनीय है। अभियुक्तगणों को समय–समय पर सूचना पत्रों द्वारा एवं मौखिक रूप से नियमों के परिपालन हेतु सूचित किया गया हैं । इस प्रकार उपरोक्तानुसार प्रावधानों का उल्लंघन आरोपी नगर पालिका परिषद नरसिंहपुर द्वारा जानबूझकर किया जा रहा है।

16. यह कि परिवादी का उक्त परिवाद पत्र के समर्थन में शपथ–पत्र संलग्न है।

17. यह कि परिवादी समस्त दस्तावेज परिवाद पत्र के साथ प्रस्तुत कर रहा है एवं आवश्यकतानुसार अतिरिक्त दस्तावेज प्रस्तुत करने का अधिकार सुरक्षित रखता है।

प्रार्थना

अतएव परिवाद बोर्ड द्वारा माननीय न्यायालय से प्रार्थना है कि, न्यायहित में अभियुक्तगणों को अन्तर्गत धारा अपराध अन्तर्गत 15 एवं 17 पर्यावरण (संरक्षण) अधिनियम 1986 कार्यवाही की जाकर विधि अनुसार सजा एवं अर्थ ड से दंडित किये जाने की कृपा करें।

परिवादी अधिवक्ता

परिवादी

क्षेत्रीय अधिकारी
म. प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर

जिला– जबलपुर

दिनांकः–

परिवादी साक्षियों की सूची –

1. श्री श्रीनिवास द्विवेदी, क्षेत्रीय अधिकारी, म.प्र.प्रदूषण नियंत्रण बोर्ड जबलपुर
2. श्री व्ही.के. बघेल, वैज्ञानिक, क्षेत्रीय कार्यालय म.प्र.प्रदूषण नियंत्रण बोर्ड जबलपुर

परिवादी

क्षेत्रीय अधिकारी
म. प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर

(9)

समक्ष न्यायालय श्रीमान् मुख्य न्यायिक दण्डाधिकारी महोदय, नरसिंहपुर
जिला–नरसिंहपुर (म.प्र.)

परिवाद प्रकरण –

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
द्वारा – श्रीनिवास द्विवेदी
क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
स्कीम नं.5, प्लाट नं. 455/456
विजय नगर, जबलपुर (म0प्र0)

परिवादी

विरूद्ध

नगर पालिका परिषद नरसिंहपुर एवं अन्य

अनावेदकगण/अभियुक्तगण

शपथ पत्र

मैं श्रीनिवास द्विवेदी क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर, क्षेत्रीय कार्यालय, स्कीम नं. 5, प्लाट नं. 455/456 विजय नगर जबलपुर शपथपूर्वक निम्नलिखित कथन करता हूँ कि :–

1– यह कि, मैं परिवाद पत्र अन्तर्गत धारा 200 दण्ड प्रकिया सं. अपराध अन्तर्गत 15 एवं 17 पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत माननीय न्यायालय के समक्ष प्रस्तुत कर रहा हूँ।

2– यह कि, संलग्न परिवाद पत्र की कंडिका 1 से लगायत 17 तक की कंडिका में उल्लेखित कथन मेरी जानकारी में सत्य है।

3– यह कि सूची अनुसार दस्तावेज प्रस्तुत है।

जबलपुर
दिनांक :

शपथकर्ता
क्षेत्रीय अधिकारी
म. प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर

सत्यापन

मैं, श्रीनिवास द्विवेदी – शपथकर्ता आज दिनांक को स्थान जबलपुर में हस्ताक्षर कर सत्यापित करता हूँ कि शपथ पत्र के पैरा 1 व 2 में वर्णित समस्त कथन मेरे निजी ज्ञान से सत्य व सही है।

सत्यापनकर्ता
क्षेत्रीय अधिकारी
म. प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर

(6)

समक्ष न्यायालय श्रीमान मुख्य न्यायिक दंडाधिकारी नरसिंहपुर

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड — परिवादी

विरूद्ध

नगर पालिका परिषद नरसिंहपुर एवं अन्य — आरोपीगण

दस्तावेज सूची

कमांक	विवरण		संलग्नक कमांक
1.	पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 19 के तहत क्षेत्रीय अधिकारी को बोर्ड की ओर से परिवाद प्रस्तुत करने एवं संचालन संबंधी भारत सरकार द्वारा दी गई शक्तियां संबंधी राजपत्र दिनांक 16.04.1987	छाया प्रति	01
2.	सदस्य सचिव म0प्र0प्रदूषण नियंत्रण बोर्ड भोपाल का पत्र कमांक 514 दिनांक 21.01.2015 द्वारा प्रदत्त न्यायालयीन प्रकरण दायर करने की अनुमति	छाया प्रति	02
3.	भारत का राजपत्र असाधारण भाग–II खण्ड 3 पर्यावरण एवं वन मंत्रालय अधिसूचना दिनांक 25.09. 2000 नगरीय ठोस अपशिष्ठ (प्रबंधन और हथालन) नियम 2000	छाया प्रति	03
4.	बोर्ड द्वारा जारी प्राधिकार पत्र दिनांक 11.03.2005	असल	04
5.	नगर पालिका क्षेत्र एवं ट्रेचिंग ग्राउन्ड का निरीक्षण प्रतिवेदन दिनांक 18.02.2015	असल	05
6.	बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 5 के अन्तर्गत जारी निर्देश पत्र कमांक 8664 दिनांक 02.02.2009 द्वारा जारी किये गये	असल	06
7.	बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 5 के अन्तर्गत जारी निर्देश पत्र कमांक 5299 दिनांक 25.01.2014	असल	07

स्थान – जबलपुर
दिनांक–

परिवादी अधिवक्ता

परिवादी
श्रीनिवास द्विवेदी
क्षेत्रीय अधिकारी
क्षेत्रीय अधिकारी
म. प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002
Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक/ 1103 /क्षे.का/प्रनिबो/2022 जबलपुर,दिनांक 22/9/22

प्रति ,

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद्,नरसिंहपुर
जिला –नरसिंहपुर (म0प्र0)

विषयः– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा –25 के अंतर्गत सम्मति/नवीनीकरण प्राप्त करने बावत ।

संदर्भः– 1. इस कायालय का पत्र कमाक 1491दिनाक 20/12/2021.
2. इस कायालय का पत्र कमाक 2273 दिनाक 08/01/2021

उपरोक्त विषयांतर्गत संदर्भित पत्रो का अवलोकन करे, जिसके माध्यम से आपको सूचित किया गया था। कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा–25 के प्रावधानों के अंतर्गत स्थानीय निकाय को बोर्ड से विधिवत सम्मति प्राप्त करना एवं उसका प्रतिवर्ष नवीनीकरण कराया जाना अनिवार्य है। कृप्या विदित हो कि बोर्ड से सम्मतिं प्राप्त न करना। जल अधिनियम के प्रावधानों के अंतर्गत आपराधिक कृत्य माना गया है। उपरोक्त के संदर्भ में आपको कई पत्र प्रेषित किये जा चुके है। किन्तु आपके द्वारा सम्मति लेने कोई कार्यवाही नहीं की गई है।

कृपया सूचित हो कि बोर्ड से सम्मति/नवीनीकरण पाप्त करने हेतु आवेदन केवल ऑनलाईन ही स्वीकार किये जाते है। अतः बोर्ड की वेबसाईट www.mppcb.nic.in पर सशुल्क आवेदन कर सम्मति प्राप्त करने की कायावाही करे।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002
Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक/1491/क्षे.का/प्रनिबो/2021 जबलपुर,दिनांक 20/12/21

प्रति,

मुख्य नगर पालिका आधिकारी
नगर पालिका परिषद ,नरसिंहपुर
जिला –नरसिंहपुर

विषयः– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा –25 के अंतर्गत

सम्मति /नवीनीकरण प्राप्त करने बाबत।

संदर्भः– इस कार्यालय का पत्र कमांक2273 दिनांक 08/01/2021

उपरोक्त विषयांर्गत संदर्भित पत्र का अवलोकन करे , जिसके माध्यम से आपको सूचित किया जाता है। जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा –25 के प्रावधानों के अंतर्गत स्थानीय निकाय को बोर्ड से विधिवत सम्मति प्राप्त करना एवं उसका प्रतिवर्ष नवीनीकरण कराया जाना अनिवार्य है। आपके निकाय को सम्मति/ नवीनीकरण शुल्क 3000 देय है। इसे ऑनलाईन अथवा डी.डी के माध्यम से तत्काल जमा कर सम्मति प्राप्त करें। कृप्या विदित हो कि बोर्ड से सम्मति प्राप्त न करना। जल अधिनियम के प्रावधानो के अंतर्गत आपराधिक कत्य माना गया है। उपरोक्त के संदर्भ में आपको कई पत्र प्रेषित किये जा चुके है किन्तु आपके द्वारा सम्मति लेने हेंतु कोई कार्यवाही नही की गई है।

निर्देशित है, कि बोर्ड मे सम्मति / नवीनीकरण केवल ऑनलाईन ही स्वीकार किये जाते है। अतः बोर्ड की वेबसाईट mppcb. nic. in. पर लॉगिन कर आवेदन करे सम्मति /नवीनीकरण की राशि भी ऑनलाईन भुगतान किये जाते है। कृपया तत्काल कार्यावाही सुनिश्चित करे।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर

क्षेत्रीय कार्यालय
मध्यप्रदेष प्रदूषण नियंत्रण बोर्ड
स्कीम नं0 5 विजयनगर, जबलपुर–482002
Phone & Fax- 0761-4042780 E-Mail – romppcbjbp@rediffmail.com

कमांक /2273/क्षे.का/प्रनिबो/2020 जबलपुर दिनांक 8/11/20

प्रति,

मुख्य नगर पालिका अधिकारी,
नगर पालिका परिषद नरसिंहपुर
जिला–नरसिंहपुर (म0प्र0)

विषय :– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25 के अंतर्गत सम्मति/नवीनीकरण प्राप्त करने बाबत्।

संदर्भ :– इस कार्यालय का पत्र कमांक 1915 दिनांक 01/11/2018

––00––

उपरोक्त विषयांतर्गत संदर्भित पत्र का अवलोकन करें, जिसके माध्यम से आपको सूचित किया गया था कि– जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25 के प्रावधानों के अंतर्गत स्थानीय निकाय को बोर्ड से विधिवत सम्मति प्राप्त करना एवं उसका प्रतिवर्ष नवीनीकरण कराया जाना अनिवार्य है। आपके निकाय को सम्मति/नवीनीकरण शुल्क 2000/– देय है। इसे ऑनलाईन अथवा डी0डी0 के माध्यम से तत्काल जमा करें तथा सम्मति प्राप्त न करना जल अधिनियम के प्रावधानों के अंतर्गत अपराधिक कार्य माना गया है। उपरोक्त के संदर्भ में आपको कई पत्र प्रेषित किये जा चुके है, किन्तु आपके द्वारा आज दिनांक तक सम्मति प्राप्त करने हेतु कोई कार्यवाही नही की गई।

निर्देशित है, कि बोर्ड में सम्मति/नवीनीकरण आवेदन की प्रकिया ऑनलाईन आवेदन के माध्यम से ही स्वीकार किये जाते है। अतः बोर्ड की वेबसाईट **mppcb.nic.in** पर लॉगिन कर सशुल्क आवेदन प्रस्तुत करें। ऑनलाईन आवेदन से संबंधित कोई समस्या होने पर कार्यालय के सहायक यंत्री, श्री संजय वर्मा मोबाईल नं. 9893307362 पर जानकारी प्राप्त की जा सकती है।

(डा0 सुधेन्द्र सिंह)
क्षेत्रीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड
जबलपुर (म0प्र0)

E/akk /CMD

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल–462016
☎ (0755) 2464428, 2466191 , e-mail: it.mppcb@rediffmail.com

क्रमांक 2290 /तक/मुप्रनिबो/2023, भोपाल, दिनांक 01-9-2023

प्रति,

कलेक्टर,
जिला कलेक्टर कार्यालय,
जिला- समस्त..... (म.प्र.)।

विषयः- माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 606/2018 मे जारी आदेश दिनांक 24.12.2021 एवं 27.12.2021 के अनुसार अधिरोपित पर्यावरण क्षतिपूर्ति जमा कराये जाने बाबत्।

संदर्भः-
1. बोर्ड द्वारा नगर निगम आयुक्तों तथा नगर पालिका अधिकारियों को समय-समय पर जारी नोटिस।
2. बोर्ड मुख्यालय का पत्र क्र. 2043/एम.एस.डब्ल्यू/तक/मुप्रनिबो/2023, भोपाल

कृपया उपरोक्त विषयान्तर्गत संदर्भित पत्र का अवलोकन करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 606/2018 मे जारी आदेश दिनांक 24.12.2021 एवं दिनांक 27.12.2021 के अनुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा कराये जाने हेतु संलग्न सूची अनुसार नगर निगम आयुक्तों तथा मुख्य नगर पालिका अधिकारियों को समय-समय पर नोटिस/आदेश प्रेषित किये गये है, परन्तु जिला- समस्त (म.प्र.) के क्षेत्रांतर्गत आने वाले स्थानीय निकायों द्वारा वर्तमान तक क्षतिपूर्ति की राशि जमा नही की गई है, जिससे माननीय अधिकरण के आदेश का पालन नहीं किया जा सका है।

उक्त के संबंध में स्थानीय निकायों से निर्धारित पर्यावरणीय क्षतिपूर्ति की राशि 15 दिवस के भीतर बोर्ड के खाता Member Secretary, MPPCB Environment Protection Fund NGT Account No. 6310001200000043 IFSC Code-PUNB0631000, पंजाब नेशनल बैंक, एप्को शाहपुरा, अरेरा कॉलोनी, भोपाल में राजस्व के बकाया के रूप में वसूली कर जमा कराये जाने हेतु निर्देशित किये जाने का अनुरोध है, अन्यथा माननीय अधिकरण के आदेशों की अव्हेलना की दशा में अधिकारियों के विरूद्व पर्यावरण (संरक्षण) अधिनियम 1986 की धारा 15,16, एवं राष्ट्रीय हरित अधिनियम 2010 की धारा 26 सहपठित धारा 30 के तहत् अपराधिक प्रकरण दर्ज किये जावेंगे।

संलग्नः- उपरोक्तानुसार।

(चन्द्रमोहन ठाकुर)
सदस्य सचिव

प्रतिलिपिः-

1. प्रमुख सचिव, मध्यप्रदेश शासन, नगरीय प्रशासन एवं विकास विभाग, मंत्रालय, भोपाल की ओर सूचनार्थ।
2. प्रमुख सचिव, मध्यप्रदेश शासन, पर्यावरण विभाग, मंत्रालय, भोपाल की ओर सूचनार्थ।
3. आयुक्त, नगरीय प्रशासन एवं विकास विभाग, शिवाजी नगर, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4. आयुक्त, नगर निगम, मुख्य नगर पालिका अधिकारी, नगर पालिका/नगर परिषद की ओर प्रेषित कर लेख है कि अधिरोपित पर्यावरणीय क्षतिपूर्ति की राशि 15 दिवस के भीतर जमा करावें।
5. डायरेक्टर (विधि), म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
6. समस्त क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

Hindiletter.Soofi

196.	Jabalpur	Barela	6.00	No. 174 dt. 24/12/2021
197.	Jabalpur	Bhedaghat	36.00	No. 174 dt. 24/12/2021
198.	Jabalpur	Katangi	66.00	No. 174 dt. 24/12/2021
199.	Jabalpur	Majholi	36.00	No. 174 dt. 24/12/2021
200.	Jabalpur	Panagar	126.00	No. 174 dt. 24/12/2021
201.	Jabalpur	Patan	66.00	No. 174 dt. 24/12/2021
202.	Jabalpur	Shahpura	36.00	No. 174 dt. 24/12/2021
203.	Jabalpur	Jabalpur	150.00	No. 174 dt. 24/12/2021
204.	Narsinghpur	Narsinghpur	66.00	No. 174 dt. 24/12/2021
205.	Narsinghpur	Chichali	36.00	No. 174 dt. 24/12/2021
206.	Narsinghpur	Gadarwara	66.00	No. 174 dt. 24/12/2021
207.	Narsinghpur	Gotegaon	66.00	No. 174 dt. 24/12/2021
208.	Narsinghpur	Kareli	96.00	No. 174 dt. 24/12/2021
209.	Narsinghpur	Saikheda	66.00	No. 174 dt. 24/12/2021
210.	Narsinghpur	Salichauka	36.00	No. 174 dt. 24/12/2021
211.	Narsinghpur	Tendukheda	36.00	No. 174 dt. 24/12/2021
212.	Balaghat	Baihar	96.00	No. 174 dt. 24/12/2021
213.	Balaghat	Balaghat	126.00	No. 174 dt. 24/12/2021
214.	Balaghat	Katangi	66.00	No. 174 dt. 24/12/2021
215.	Balaghat	Lanji	96.00	No. 174 dt. 24/12/2021
216.	Balaghat	Malajkhand	96.00	No. 174 dt. 24/12/2021
217.	Balaghat	Warahseoni	66.00	No. 174 dt. 24/12/2021
218.	Mandla	Bamhani	36.00	No. 174 dt. 24/12/2021
219.	Mandla	Bichhiya	36.00	No. 174 dt. 24/12/2021
220.	Mandla	Mandla	96.00	No. 174 dt. 24/12/2021
221.	Mandla	Nainpur	96.00	No. 174 dt. 24/12/2021
222.	Mandla	Niwas	36.00	No. 174 dt. 24/12/2021
223.	Seoni	Barghat	66.00	No. 174 dt. 24/12/2021
224.	Seoni	Lakhnadon	36.00	No. 174 dt. 24/12/2021
225.	Seoni	Seoni	156.00	No. 174 dt. 24/12/2021
226.	Katni	Barhi	60.00	No. 174 dt. 24/12/2021
227.	Katni	Katni (Murwara)	360.00	No. 174 dt. 24/12/2021
228.	Katni	Kymore	210.00	No. 174 dt. 24/12/2021
229.	Katni	Vijay raghavgarh	90.00	No. 174 dt. 24/12/2021
230.	Rewa	Chakghat	102.00	No. 174 dt. 24/12/2021
231.	Rewa	Baikunthpur	12.00	No. 174 dt. 24/12/2021

NGT/न्यायालयीन प्रकरण–स्मरण पत्र

क्षेत्रीय कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002
Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

==========

कमांक/1164/प्रनिबो/क्षे.का./2023 जबलपुर दिनांक 29/8/23

प्रति,

कलेक्टर
कलेक्टर कार्यालय,
जिला नरसिंहपुर (म0प्र0.)

विषय– नगर पालिका परिषद नरसिंहपुर, जिला नरसिंहपुर पर अधिरोपित पर्यावरण क्षतिपूर्ति राशि रूपये 66 लाख की भू–राजस्व के रूप में वसूली करने बाबत्।

संदर्भ :–1. बोर्ड मुख्यालय भोपाल का पत्र कमांक 2043 दिनांक 11/08/2023
2. इस कार्यालय का पत्र कमांक 884 दिनांक 17/08/2023

––00––

उपरोक्त विषयांतर्गत संदर्भित पत्रानुसार लेख है, कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण कमांक 606/2018 में जारी आदेश दिनांक 24/12/2021 के अनुसार निर्देशों के परिपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करने हेतु लिखा गया था। इस संबंध में बोर्ड मुख्यालय से प्राप्त पत्र कमाक 2043 दिनांक 11/08/2023 की प्रति संलग्न की गई थी। जिसमें नगर पालिका परिषद नरसिंहपुर, जिला नरसिंहपुर को निर्धारित पर्यावरणीय क्षतिपूति 15 दिवस के भीतर जमा कराये जाने हेतु निर्देशित किया गया था किन्तु आज दिनांक निर्धारित पर्यावरणीय क्षतिपूर्ति की राशि जमा नही की गई है, जिससे माननीय अधिकरण के आदेश का पालन नही किया जा सका।

नगर पालिका परिषद नरसिंहपुर, जिला नरसिंहपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू–राजस्व के रूप में कर सदस्य सचिव म0प्र0 प्रदूषण नियंत्रण बोर्ड इन्वायरमेंट प्रोटैक्सन फण्ड एन0जी0टी0 अकाउन्ट पंजाब नेशनल बैंक शाहपुर भोपाल आईएफएससी कोड (PUNB0631000), A/c No. 6310001200000043 में जमा कराने का कष्ट करें।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म0प्र0प्रदूषण नियंत्रण बोर्ड
जबलपुर (म0प्र0)

पृ0 कमांक–1165/क्षे.का/प्रनिबो/2023, जबलपुर,दिनांक–29/8/23

प्रतिलिपि :–

सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म0प्र0प्रदूषण नियंत्रण बोर्ड
जबलपुर (म0प्र0)

D/RO/LTR/MAURYA

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2870/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/12/24

नरसिंहपुर सीएचसी
स्कूल स्टाफ क्वार्टर
द्वारा कार्यालय हेल्थ सेवा
बाजार नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया हैः–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2871/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/12/24

प्रतिलिपिः–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड

स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcblbp@rediffmail.com

कमांक / 2874 क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक..... 19/12/24

दसपिन पैथोलाजी
मेडिकल रिसर्च
सोनी मैदान पार्क
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फैसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

जबलपुर, दिनांक 19/12/24

कमांक /2873 / क्षेका / प्रनिबो / 2024

प्रतिलिपि –

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002

Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2874/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक..... 19/2/24

मेडिकेयर हॉस्पिटल एंड ट्रॉमा सेंटर
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया हैः–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।.
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2875/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपिः–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – rompcbjbp@rediffmail.com

कमांक / 2876 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

उपयंत्री जिला चिकित्सालय
नरसिंहपुर

विषय:– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बाबत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरुद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक / 2877 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपि:–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002

Phone & Fax No. 0761-4042780, Email – rompcbjbp@rediffmail.com

कमांक / 2878 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

शक्ति शर्मा फैसिलिटी
मार्फत पार्थ कटरी
विजय नगर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वाषिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक / 2879 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपि –
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड

स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – rompcbjbp@rediffmail.com

कमांक / 2880 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

डॉ. प्रियंका नामदेव हाजरी
वरिष्ठ लिपिक
सिंदी 07/2/24

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया हैः–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक / 2881 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपि:–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2883/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

डा. टी.एच. खोबरागडे
इंचार्ज मेडिकल ऑफिसर
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया हैः–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

for क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2883/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपिः–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

for क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड

स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/ 2884 /क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

डॉ. देवनिमा अस्पताल
ओमशांति सिंह करौदी
जिला नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

जबलपुर, दिनांक 19/2/24

कमांक/ 2885 /क्षेका/प्रनिबो/2024

प्रतिलिपि–

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – rompocbibp@rediffmail.com

कमांक / 2886 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

श्री. स्टार एग्रोन्यूट्री
साई रोड सम्बंधित
स्वास्थ्य केन्द्र के
सामने साई रोड

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैगँ में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक / 2887 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपि –
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड

स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक / 2886 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

श्रीवास्तव पैथोलॉजी
सहस्त्रधारा
रोड किनारा, गाडरवारा
मे मामन स्कूल रोड

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक / 2889 / क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपिः–

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – rompocbibp@rediffmail.com

कमांक/2890/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/12/24

डॉ. दीपाली शर्मा डिस्ट्रिक्ट
वेलफेयर सोसायटी के
सामने मेन रोड
खाड़याखेड़ा

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वाषिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2891/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/12/24

प्रतिलिपि:–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2892/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

राम प्रयोगशाला
विजय कॉलोनी
जबलपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया है:–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

Sunny
क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2893/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपिः–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

Sunny
क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – rompcbjbp@rediffmail.com

कमांक/2895/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

रोहित हॉस्पिटल
नरसिंहपुर
मालिक हेमंत कुमार पटेरिया

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि आपके संस्थान द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत बोर्ड से प्राधिकार प्राप्त नहीं किया गया हैः–

1. यह कि आपके संस्थान द्वारा बिना प्राधिकार लिये संस्थान का संचालन किया जा रहा है। एवं संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियमों का स्पष्ट उल्लंघन है।
3. यह कि आपके संस्थान द्वारा निकलने वाले जीव चिकित्सा अपशिष्ट को नियमानुसार नॉन क्लोरीनेटेड बैग में डिस्पोजल हेतु नहीं भेजा जा रहा है, जो की नियमों का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बोर्ड से जीव चिकित्सा अपशिष्ट नियम 2016 के तहत प्राधिकार लेना सुनिश्चित करें। अन्यथा पर्यावरणीय अधिनियिमों के तहत नियमानुसार कार्यवाही किये जाने का प्रावधान है। आप अपना उत्तर 07 दिवस में प्रस्तुत की जावे क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ट नियम, 2016 के प्रावधानों के तहत कार्यवाही की जावे ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2895/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

प्रतिलिपिः–
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – rompcbbp@rediffmail.com

कमांक/2896/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/12/24

भारतीय आयुर्वेदिक चिकित्सालय
कनेरा पार्क
नरसिंहपुर

विषय– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि बोर्ड द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत सशर्त प्राधिकार जारी किया गया था । आपके द्वारा प्राधिकार शर्तो का पालन नही किया जा रहा है।

1. यह कि जीव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के तहत चिकित्सीय संस्थानों को बार कोड सिस्टम ट्रेकिंग एप एव वेबसाईट लागू करने का प्रावधान है। जो कि आपके संस्थान द्वारा आज दिनांक तक बार कोड सिस्टम एवं वेबसाईट लागू नहीं किया गया है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियम का स्पष्ट उल्लंघन है।
3. यह कि नियमानुसार संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को नॉन क्लोरीनेटेड बैग का उपयोग नहीं किया जा रहा है।
4. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है जो की नियम का स्पष्ट उल्लघन है।

अतः आपको सूचित किया जाता है कि बिन्दुवार जानकारी 07 दिवस में प्रस्तुत करें एवं प्राधिकार शर्तो का तथा पर्यावरणीय अधिनियमों/नियमों का पालन करना सुनिश्चित करें एवं कारण स्पष्ट करें कि क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो के तहत कार्यवाही की जावे।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2897/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/12/24

प्रतिलिपि–

मुख्य चिकित्सा एव स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

For क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2898/क्षेका/प्रनिवो/2024 जबलपुर, दिनांक 19/12/24

हरिटेज डेन्टल क्लिनिक
करेली नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि बोर्ड द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत सशर्त प्राधिकार जारी किया गया था । आपके द्वारा प्राधिकार शर्तो का पालन नही किया जा रहा है।

1. यह कि जीव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के तहत चिकित्सीय संस्थानों को बार कोड सिस्टम ट्रेकिंग एप एवं वेबसाईट लागू करने का प्रावधान है। जो कि आपके संस्थान द्वारा आज दिनांक तक बार कोड सिस्टम एवं वेबसाईट लागू नहीं किया गया है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियम का स्पष्ट उल्लंघन है।
3. यह कि नियमानुसार संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को नॉन क्लोरीनेटेड बैग का उपयोग नहीं किया जा रहा है।
4. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है जो की नियम का स्पष्ट उंल्लघन है।

अतः आपको सूचित किया जाता है कि बिन्दुवार जानकारी 07 दिवस में प्रस्तुत करें एवं प्राधिकार शर्तो का तथा पर्यावरणीय अधिनियमों/नियमों का पालन करना सुनिश्चित करें एवं कारण स्पष्ट करें कि क्यों न आपके संस्थान के विरूद्व जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो के तहत कार्यवाही की जावे।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2899/क्षेका/प्रनिवो/2024 जबलपुर, दिनांक 19/12/24

प्रतिलिपिः–

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड

स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2904/क्षेका/प्रनिवो/2024 जबलपुर, दिनांक 19/12/24

जोडी डेन्टल क्लीनिक
पशुचिकित्सालय
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि बोर्ड द्वारा जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के तहत सशर्त प्राधिकार जारी किया गया था । आपके द्वारा प्राधिकार शर्तो का पालन नही किया जा रहा है।

1. यह कि जीव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के तहत चिकित्सीय संस्थानों को बार कोड सिस्टम ट्रेकिंग एप एवं वेबसाईट लागू करने का प्रावधान है। जो कि आपके संस्थान द्वारा आज दिनांक तक बार कोड सिस्टम एवं वेबसाईट लागू नहीं किया गया है।
2. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट के संधारण का रिकार्ड नहीं रखा जा रहा है, न ही समय पर वार्षिक प्रतिवेदन प्रस्तुत किया जा रहा है। जो कि, नियम का स्पष्ट उल्लंघन है।
3. यह कि नियमानुसार संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को नॉन क्लोरीनेटेड बैग का उपयोग नहीं किया जा रहा है।
4. यह कि संस्थान से निकलने वाले जीव चिकित्सा अपशिष्ट को कॉमन बायोमेडीकल वेस्ट ट्रीटमेंट फेसिलिटी में डिस्पोजल हेतु नहीं भेजा जा रहा है जो की नियम का स्पष्ट उल्लघन है।

अतः आपको सूचित किया जाता है कि बिन्दुवार जानकारी 07 दिवस में प्रस्तुत करें एवं प्राधिकार शर्तो का तथा पर्यावरणीय अधिनियमों/नियमों का पालन करना सुनिश्चित करें एवं कारण स्पष्ट करें कि क्यों न आपके संस्थान के विरुद्ध जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो के तहत कार्यवाही की जावे।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

कमांक/2901/क्षेका/प्रनिवो/2024 जबलपुर, दिनांक 19/12/24

प्रतिलिपिः–

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी नरसिंहपुर की ओर सूचनार्थ प्रेषित ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2836/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

मुख्य नगर पालिका
अधिकारी
गाडरवारा, नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि संस्थान द्वारा जीव चिकित्सा अपशिष्ठ, जीव चिकित्सा अपशिष्ठ प्रबंधन नियम, 2016, Schedule-I के Part 2 के बिंदु कमांक 12 के अंतर्गत निस्तारण हेतु सी. बी. डब्लू. टी. एफ से अनुबंध किया जाना अनिवार्य है। आपके द्वारा डोर टू डोर घरेलू बायो मेडीकल वेस्ट नियमानुसार पृथक से पीले कंटेनर में संग्रहित कर उसे सी.बी.डब्लू.टी.एफ. में डिस्पोजल हेतु भेजा जाना आवश्यक है। जो कि आज दिनांक तक आपके द्वारा घरेलू बायो मेडीकल वेस्ट के निस्तारण हेतु सी.बी.डब्लू.टी.एफ. से अनुबंध नहीं किया गया है।

अतः आपको सूचित किया जाता है कि जीव चिकित्सा अपशिष्ट नियम 2016 के तहत सी.बी.डब्लू.टी.एफ. से अनुबंध कराना सुनिश्चित करें एवं नियमानुसार डोर टू डोर घरेलू बायो मेडीकल वेस्ट संग्रहित कर सी.बी.डब्लू. टी.एफ. में डिस्पोजल हेतु भेजा जाना सुनिश्चित करें। अन्यथा नियमानुसार कार्यवाही किये जाने का प्रावधान है। अतः आप अपना उत्तर 07 दिवस में प्रस्तुत करें ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002

Phone & Fax No. 0761-4042780, Email – rompocbjbp@rediffmail.com

कमांक 2837 /क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

मुख्य प्रशासनिक अधिकारी
जिला चिकित्सालय
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि संस्थान द्वारा जीव चिकित्सा अपशिष्ठ, जीव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016, Schedule-I के Part 2 के बिंदु कमांक 12 के अंतर्गत निस्तारण हेतु सी. बी. डब्लू. टी. एफ से अनुबध किया जाना अनिवार्य है। आपके द्वारा डोर टू डोर घरेलू बायो मेडीकल वेस्ट नियमानुसार पृथक से पीले कंटेनर में संग्रहित कर उसे सी.बी.डब्लू.टी.एफ. में डिस्पोजल हेतु भेजा जाना आवश्यक है। जो कि आज दिनांक तक आपके द्वारा घरेलू बायो मेडीकल वेस्ट के निस्तारण हेतु सी.बी.डब्लू.टी.एफ. से अनुबंध नहीं किया गया है।

अतः आपको सूचित किया जाता है कि जीव चिकित्सा अपशिष्ट नियम 2016 के तहत सी.बी.डब्लू.टी.एफ. से अनुबंध कराना सुनिश्चित करें एवं नियमानुसार डोर टू डोर घरेलू बायो मेडीकल वेस्ट संग्रहित कर सी.बी.डब्लू. टी.एफ. मे डिस्पोजल हेतु भेजा जाना सुनिश्चित करें। अन्यथा नियमानुसार कार्यवाही किये जाने का प्रावधान है। अतः आप अपना उत्तर 07 दिवस में प्रस्तुत करें ।

Bunny
क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड

स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक /2838/ क्षेका / प्रनिबो / 2024 जबलपुर, दिनांक.....19/12/24

मुख्य नगर पालिक
अधिकारी,
गाडरवारा
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि संस्थान द्वारा जीव चिकित्सा अपशिष्ठ, जीव चिकित्सा अपशिष्ठ प्रबंधन नियम, 2016, Schedule-I के Part 2 के बिंदु कमांक 12 के अंतर्गत निस्तारण हेतु सी. बी. डब्लू. टी. एफ से अनुबंध किया जाना अनिवार्य है। आपके द्वारा डोर टू डोर घरेलू ... डीकल वेस्ट नियमानुसार पृथक से पीले कंटेनर में संग्रहित कर उसे सी.बी.डब्लू.टी.एफ. में डिस्पोजल हेतु भेजा जाना आवश्यक है। जो कि आज दिनांक तक आपके द्वारा घरेलू बायो मेडीकल वेस्ट के निस्तारण हेतु सी.बी.डब्लू.टी.एफ. से अनुबंध नहीं किया गया है।

अतः आपको सूचित किया जाता है कि जीव चिकित्सा अपशिष्ट नियम 2016 के तहत सी.बी.डब्लू.टी.एफ. से अनुबंध कराना सुनिश्चित करें एवं नियमानुसार डोर टू डोर घरेलू बायो मेडीकल वेस्ट संग्रहित कर सी.बी.डब्लू. टी.एफ. में डिस्पोजल हेतु भेजा जाना सुनिश्चित करें। अन्यथा नियमानुसार कार्यवाही किये जाने का प्रावधान है। अत. आप अपना उत्तर 07 दिवस में प्रस्तुत करें ।

Binaure
कृते क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002
Phone & Fax No. 0761-4042780, Email – romppcbjbp@rediffmail.com

कमांक/2839/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

मुख्य नगर पालिका
अधिकारी
चीचली
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि संस्थान द्वारा जीव चिकित्सा अपशिष्ठ, जीव चिकित्सा अपशिष्ठ प्रबंधन नियम, 2016, Schedule-I के Part 2 के बिंदु कमांक 12 के अंतर्गत निस्तारण हेतु सी. बी. डब्लू. टी. एफ से अनुबंध किया जाना अनिवार्य है। आपके द्वारा डोर टू डोर घरेलू बायो मेडीकल वेस्ट नियमानुसार पृथक से पीले कंटेनर में संग्रहित कर उसे सी.बी.डब्लू.टी.एफ. में डिस्पोजल हेतु भेजा जाना आवश्यक है। जो कि आज दिनांक तक आपके द्वारा घरेलू बायो मेडीकल वेस्ट के निस्तारण हेतु सी.बी.डब्लू.टी.एफ. से अनुबंध नहीं किया गया है।

अतः आपको सूचित किया जाता है कि जीव चिकित्सा अपशिष्ट नियम 2016 के तहत सी.बी.डब्लू.टी.एफ. से अनुबंध कराना सुनिश्चित करें एवं नियमानुसार डोर टू डोर घरेलू बायो मेडीकल वेस्ट संग्रहित कर सी.बी.डब्लू. टी.एफ. में डिस्पोजल हेतु भेजा जाना सुनिश्चित करें। अन्यथा नियमानुसार कार्यवाही किये जाने का प्रावधान है। अतः आप अपना उत्तर 07 दिवस में प्रस्तुत करें ।

क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
स्कीन न. 5, प्लाट न. 455/456, विजय नगर जबलपुर (म.प्र.) – 482002

Phone & Fax No. 0761-4041780, Email – romppcbjbp@rediffmail.com

कमांक 2835 /क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 19/2/24

मुख्य नगरपालिका अधिकारी
डोरेली
नरसिंहपुर

विषयः– जीव चिकित्सा अपशिष्ठ प्रबंधन नियम 2016, के प्रावधानो का उल्लंघन करने बावत सूचना पत्र ।

उपरोक्त विष्यातर्गत लेख है कि संस्थान द्वारा जीव चिकित्सा अपशिष्ठ, जीव चिकित्सा अपशिष्ठ प्रबंधन नियम, 2016, Schedule-I के Part 2 के बिंदु कमांक 12 के अंतर्गत निस्तारण हेतु सी. बी. डब्लू. टी. एफ से अनुबंध किया जाना अनिवार्य है। आपके द्वारा डोर टू डोर घरेलू बायो मेडीकल वेस्ट नियमानुसार पृथक से पीले कंटेनर में संग्रहित कर उसे सी.बी.डब्लू.टी.एफ. में डिस्पोजल हेतु भेजा जाना आवश्यक है। जो कि आज दिनांक तक आपके द्वारा घरेलू बायो मेडीकल वेस्ट के निस्तारण हेतु सी.बी.डब्लू.टी.एफ. से अनुबंध नहीं किया गया है।

अतः आपको सूचित किया जाता है कि जीव चिकित्सा अपशिष्ट नियम 2016 के तहत सी.बी.डब्लू.टी.एफ. से अनुबंध कराना सुनिश्चित करें एवं नियमानुसार डोर टू डोर घरेलू बायो मेडीकल वेस्ट संग्रहित कर सी.बी.डब्लू. टी.एफ. में डिस्पोजल हेतु भेजा जाना सुनिश्चित करें। अन्यथा नियमानुसार कार्यवाही किये जाने का प्रावधान है। अतः आप अपना उत्तर 07 दिवस में प्रस्तुत करें ।

कृ. क्षेत्रीय अधिकारी
म.प्र.प्रदूषण नियंत्रण बोर्ड
जबलपुर

Photograph of the visit

Nema's farm Google timeline image of 2022 and 2018

Nema's farm Google timeline image of 2017 and 2015

Committee visit with applicant at Barman site

Committee visit at CBWTF site Biner

Committee visit with applicant at Barman site

Committee visit at MRF site Sankal road

Committee visit with at Barman

VAKALATNAMA

[Rule 4(1) of the Rules framed under Advocates Act, 1961]

BEFORE THE NATIONAL GREEN TRIBUNAL

O.A. No. 06/2024

CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

AJAY PRATAP SINGH PATEL **...APPLICANT**

Versus

STATE OF MP & ORS **....RESPONDENTS**

I/We/Appellant/Claimant/Petitioner or Defendant/Respondent/Non-Applicant named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this **29 February 2024 at Jabalpur.**

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature
Pushpendra Singh, RegionalOfficer, MPPCB RegionalOffice Jabalpur.	Scheme No. 5, Plot No. 455/456, Vijaynagar , Jabalpur Madhya Pradesh 482002	070761-4042780 romppcbjbp@rediff.com	Officer-in-Charge	

Accepted

Regional Officer
M.P.Pollution Control Board
Jabalpur (M.P.)

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdwivedi20@gmail.com	8878471359	